

COMMITTEES

2003-2004

(A REVIEW)

HVS Lib-Pr.



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

2004

Sumit Kumar

PREFACE

This Brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha constituted for the year 2003-2004 :—

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.

CHANDIGARH:

SUMIT KUMAR,
Secretary.

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PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 2003-2004 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its meeting held on 6th March, 2003, to authorise him to nominate the members of the Committee on Public Accounts for the year 2003-2004 on 9th April, 2003 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. PAC-1/2003-2004/33, dated 9th April, 2003.

The Committee fixed/held a total number of 59 meetings during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Krishan Lal Panwar, M.L.A.	34
2.	Shri Lachhman Dass Arora, M.L.A.	56
3.	Shri Anil Vij, M.L.A.	56
4.	Shri Abhay Singh Chautala, M.L.A.	7
5.	Shri Jai Parkash Gupta, M.L.A.	57
6.	Shri Chander Bhatia, M.L.A.	56
7.	Shri Puran Singh Dabra, M.L.A.	52
8.	Shri Pawan Kumar Diwan, M.L.A.	58
9.	Shri Shadi Lal Batra, M.L.A.	56

REPORT EXAMINED

The Committee examined the Report of the Comptroller and Auditor General of India for the year ended 31st March, 1999 (Civil).

Meetings held and Business Transacted

The details showing dates of meetings held, the number of members present and the business transacted at each meeting, are given in the following table :-

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	17th April, 2003	8	The Joint Secretary, Haryana Vidhan Sabha welcomed the members of the Committee and explained the scope and functions of the Committee.

1	2	3	4																								
2.	22nd April, 2003	9	Oral examination of the representatives of Irrigation Department in respect of paragraph Nos. 3.17, 4.3, 4.4 and 4.5 of the Report of C & A.G. of India for the year 1998-99 (Civil).																								
3.	23rd April, 2003	9	Oral examination of the representatives of P.W. (B&R) Department in respect of paragraph No. 3.17 of the Report of C&A.G. of India for the year 1998-99 (Civil).																								
4.	29th April, 2003	5	The Committee scrutinised the replies received from the Irrigation Department in regard to implementation of observations/recommendations made by the Committee of the following Paras of various Reports of the Committee :—																								
			<table border="0"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>14.</td> <td>21st</td> </tr> <tr> <td>18(a)</td> <td>22nd</td> </tr> <tr> <td>31</td> <td>23rd</td> </tr> <tr> <td>15</td> <td>32nd</td> </tr> <tr> <td>43</td> <td>34th</td> </tr> <tr> <td>13</td> <td>36th</td> </tr> <tr> <td>32, 35, 36</td> <td>38th</td> </tr> <tr> <td>23, 25</td> <td>40th</td> </tr> <tr> <td>9, 19</td> <td>42nd</td> </tr> <tr> <td>12</td> <td>44th</td> </tr> <tr> <td>22</td> <td>50th</td> </tr> </tbody> </table>	Paras	Reports	14.	21st	18(a)	22nd	31	23rd	15	32nd	43	34th	13	36th	32, 35, 36	38th	23, 25	40th	9, 19	42nd	12	44th	22	50th
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23, 25	40th																										
9, 19	42nd																										
12	44th																										
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5.	6th May, 2003	6	The Committee scrutinised the replies received from the Irrigation Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Report of the Committee :—																								
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1	2	3	4										
6.	13th May, 2003	6	The Committee scrutinised the replies received from the Printing and Stationery Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reports of the Committee :—										
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7.	22nd May, 2003	6	The Committee scrutinised the replies received from the Civil Aviation Department in regard to implementation of observations/recommendations made by the Committee in respect of para 91 of 50th Report.										
8.	29th May, 2003	7	The Committee scrutinised the replies received from the Public Relations Department in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reports of the Committee :—										
			<table border="0"> <thead> <tr> <th data-bbox="596 1014 661 1036">Paras</th> <th data-bbox="901 1014 1000 1036">Reports</th> </tr> </thead> <tbody> <tr> <td data-bbox="596 1060 607 1082">7</td> <td data-bbox="901 1060 945 1082">38th</td> </tr> <tr> <td data-bbox="596 1099 623 1122">91</td> <td data-bbox="901 1099 945 1122">50th</td> </tr> </tbody> </table>	Paras	Reports	7	38th	91	50th				
Paras	Reports												
7	38th												
91	50th												
9.	4th June, 2003	6	The Committee scrutinised the replies received from the Civil Aviation Department in regard to implementation of observations/recommendations made by the Committee in respect of para 64 of 52nd Report.										
10.	10th June, 2003	8	Oral examination of the representatives of the Public Health Department in respect of paragraph Nos. 3.17 and 4.1 and 4.2 of the Report of C&A.G., of India for the year 1998-99 (Civil).										
11.	11th June, 2003	6	(i) The Committee place on record its deep sense of sorrow on the sad demise of Shri Gaje Singh father of Shri Satbir Singh Kadian, Hon'ble Speaker, Haryana Vidhan Sabha on 10th June, 2003.										

1	2	3	4
			(ii) The Committee decided to postpone the oral examination of the representatives of Agriculture Department fixed for 11th June, 2003.
12.	17th June, 2003	8	Resumption of oral examination of the representative of Irrigation Department in respect of paragraph Nos. 4.6 and 4.7 of the Report of C.&A.G. of India for the year 1998-99 (Civil).
13.	18th June, 2003	8	The Chairperson postponed the oral examination of the representatives of the Agriculture Department fixed for 18th June, 2003.
14.	25th June, 2003	8	The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations of the Committee relating to various Departments.
15.	2nd July, 2003	8	(i) The Committee places on record its deep sense of sorrow and grief on the sad demise of Shri Shamsher Singh brother of Shri Puran Singh Dabra, M.L.A. a member of the Committee. (ii) Consideration of papers placed before the Committee.
16.	8th July, 2003	8	The Committee discussed with the representatives of the Forests, Medical and Health and Agriculture Departments in respect of Development of Ch. Devi Lal Herbal park at Chauharpur (Yamunanagar).
17.	15th July, 2003	8	(i) Oral examination of the representatives of Agriculture Department in respect of paragraph Nos. 3.17, 3.18, 6.1 (b), 6.2, 6.3 and 6.4 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (ii) The Committee decided to hold its next meetings on 23rd and 24th July, 2003 at Haryana Bhawan, New Delhi.
18.	23rd July, 2003	8	(i) Consideration of papers placed before the Committee.

1	2	3	4
			(ii) The Committee scrutinised the replies received from the Medical and Health Department of the Report of C.&A.G. of India for the year 1998-99 (Civil).
19.	24th July, 2003	8	The Committee scrutinized the replies received from the Medical and Health Department of the Report of C&A.G. of India for the year 1998-99 (Civil).
20.	29th July, 2003	7	The Committee scrutinized the replies received from the Forests Department of the Report of C&A.G. of India for the year 1998-99 (Civil).
21.	30th July, 2003	8	Resumption of oral examination of the representatives of the P.W. (B.&R.) Department in respect of paragraph No. 3.17 of the Report of C.&A.G. of India for the year 1998-99 (Civil).
22.	5th August, 2003	8	The Committee discussed in regard to the tour programme to the State of Rajasthan.
23.	8th August, 2003	4	The Committee discussed and reviewed various points of the visit made by the Committee at places of developmental projects in and around Mount Abu (Rajasthan).
24.	10th August, 2003	6	The Committee reviewed the visits undertaken by it to the State of Rajasthan.
25.	13th August, 2003	6	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations of the Committee relating to various Departments.
26.	20th August, 2003	8	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations of the Committee relating to various Departments.

1	2	3	4
27.	27th August, 2003	7	The Committee scrutinised the replies received from the Government in regard to the implementation of observations/recommendations of the Committee relating to various Departments.
28.	2nd September, 2003	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Chairperson decided to postpone the oral examination of the representatives of Agriculture Department.
29.	17th September, 2003	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of P.W. (B.&R.) Department in respect of paragraph No. 4.7 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (iii) Resumption of oral examination of the representatives of Public Health Department in respect of paragraph Nos. 3.17, 4.1 and 4.2 of the Report of C.&A.G. of India for the year 1998-99 (Civil).
30.	22nd September, 2003	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of Agriculture Department in respect of paragraph Nos. 6.5, 6.6, 6.7 and 7.1 of the Report of C.&A.G. of India for the year 1998-99 (Civil).
31.	1st October, 2003	7	Oral examination of the representatives of Medical and Health Department in respect of paragraph No. 3.4 of the Report of C&A.G. of India for the year 1998-99 (Civil).
32.	8th October, 2003	8	The Committee scrutinised the replies received from the Education Department of the Report of C.&A.G. of India for the year 1998-99 (Civil)

1	2	3	4
33.	14th October, 2003	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Social Welfare Department in respect of paragraph No. 3.5 of the Report of C.&A.G. of India for the year 1997-98 (Civil).
34.	22nd October, 2003	7	Resumption of oral examination of the representatives of the Medical and Health Department in respect of paragraph No. 3.4 of the Report of C.&A.G. of India for the year 1998-99 (Civil).
35.	28th October, 2003 -	7	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Chairperson postponed the oral examination of the representatives of Revenue Department fixed for 28th October, 2003.
36.	5th November, 2003	8	<ul style="list-style-type: none"> (i) Oral examination of the representatives of Town and Country Planning Department in respect of paragraph Nos. 3.17, 6.1, 6.11 and 6.12 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (ii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 12th and 13th November, 2003.
37.	13th November, 2003	8	The Committee scrutinised the replies received from the Revenue Department of the Report of C.&A.G. of India for the year 1998-99 (Civil).
38.	19th November, 2003	8	<ul style="list-style-type: none"> (i) Oral examination of the representatives of Revenue Department in respect of paragraph Nos. 3.13, 3.14 and 3.15 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (ii) Confirmation of proceedings. (iii) The Committee decided to hold its meetings at Haryana Bhawan, New Delhi on 25th November, 2003.

1	2	3	4								
39.	25th November, 2003	7	The Committee scrutinised the replies received from the Medical and Health Department of the Report of C.&A.G. of India for the year 1998-99 (Civil).								
40.	3rd December, 2003	6	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Education Department in respect of paragraph Nos. 3.1, 3.17, 3.18, 6.1 and 3.1 of the Report of C.&A.G. of India for the year 1998-99 (Civil).								
41.	9th December, 2003	8	(i) The Chairperson postponed the oral examination of the representatives of Forests Department fixed for 9th December, 2003. (ii) The Committee scrutinised the replies received from the Animal Husbandry and Irrigation Departments in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reports of the Committee :— <table border="1" data-bbox="589 974 960 1159"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>11</td> <td>32nd</td> </tr> <tr> <td>19, 42</td> <td>50th</td> </tr> <tr> <td>34, 37</td> <td>52nd</td> </tr> </tbody> </table>	Paras	Reports	11	32nd	19, 42	50th	34, 37	52nd
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19, 42	50th										
34, 37	52nd										
42.	17th December, 2003	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Forest Department in respect of paragraph No. 3.3 of the Report of C&A.G. of India for the year 1998-99 (Civil).								
43.	23rd December, 2003	6	The Committee scrutinised the replies received from the Government, in regard to the implementation of observations/recommendations of the Public Accounts Committee relating to the various Departments.								

1.	2	3	4										
44.	2nd January, 2004	7	(i) Consideration of papers placed before the Committee. (ii) Resumption of oral examination of the representatives of Social Welfare Department in respect of paragraph No. 3.5 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (iii) Resumption of oral examination of the representatives of Public Health Department in respect of paragraph No. 4.7 of the Report of C.&A.G. of India for the year 1998-99 (Civil).										
45.	7th January, 2004	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of Home Department in respect of paragraph Nos. 3.9, 3.10, 3.17 and 5.1 of the Report of C.&A.G. of India for the year 1998-99 (Civil).										
46.	12th January, 2004	8	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Co-operation, P.W.D. (B&R), Animal Husbandry and Science and Technology Departments in regard to implementation of observations/recommendations made by the Committee of the following paras of various Reports of the Committee :— <table data-bbox="616 1187 988 1374" style="margin-left: 40px;"> <thead> <tr> <th>Paras</th> <th>Reports</th> </tr> </thead> <tbody> <tr> <td>94, 98, 100</td> <td>42nd</td> </tr> <tr> <td>9, 10</td> <td>48th</td> </tr> <tr> <td>91</td> <td>50th</td> </tr> <tr> <td>42</td> <td>52nd</td> </tr> </tbody> </table> (iii) The Committee examined the replies received from the Animal Husbandry, Transport, Rural Development, Labour and Employment, Rajya Sainik Board, Forests and Development and Panchayat Departments of the Report of C.&A.G. of India for the year 1998-99 (Civil).	Paras	Reports	94, 98, 100	42nd	9, 10	48th	91	50th	42	52nd
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94, 98, 100	42nd												
9, 10	48th												
91	50th												
42	52nd												

1	2	3	4
47.	20th January, 2004	7	<ul style="list-style-type: none"> (i) Oral examination of the representatives of Technical Education Department in respect of paragraph Nos. 3.17 and 6.13 of the Report of C&A.G. of India for the year 1998-99 (Civil). (ii) Oral examination of the representatives of Sports Department in respect of paragraph Nos. 3.16 and 6.1 (b) of the Report of C&A.G. of India for the year 1998-99 (Civil).
48.	21st January, 2004	8	<ul style="list-style-type: none"> (i) Oral examination of the representatives of Finance Department in respect of 2.3.1(b) relating to Excess Over Grants/Appropriation of the Report of C.&A.G. of India for the year 2001-2002 (Civil). (ii) Oral examination of the representatives of Finance Department in respect of paragraph Nos. 3.6, 3.7, 3.17 and 6.1 (b) of the Report of C&A.G. of India for the year 1998-99 (Civil). (iii) Resumption of oral examination of the representatives of Education Department in respect of paragraph Nos. 3.1, 3.2 and 3.17 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (iv) Confirmation of proceedings.
49.	27th January, 2004	8	<ul style="list-style-type: none"> (i) Resumption of oral examination of the representatives of Social Welfare Department in respect of paragraph Nos. 3.5, 3.17, 6.1 (b) and 3.7 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (ii) Resumption of oral examination of the representatives of Medical & Health Department in respect of paragraph Nos. 3.4, 3.17 & 3.18 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (iii) Oral examination of the representatives of Excise and Taxation Department in respect of paragraph No. 3.12 of the report of C.&A.G. of India for the year 1998-99 (Civil).

1	2	3	4
			<ul style="list-style-type: none"> (iv) Oral examination of the representatives of Industries Department in respect of paragraph Nos. 3.11, 3.17, 6.1(a) and 6.1(c) of the Report of C.&A.G. of India for the year 1998-99 (Civil). (v) Oral examination of the representatives of Supplies and Disposal Department in respect of paragraph No. 7.4 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (vi) The Committed drafted and finalized its 55th Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2001-2002.
50.	28th January, 2004	8	<ul style="list-style-type: none"> (i) Oral examination of the representatives of Food and Supplies Department in respect of paragraph Nos. 3.7, 3.17, 7.1 and 7.2 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (ii) Oral examination of the representatives of Co-operation Department in respect of paragraph No. 6.8 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (iii) Oral examination of the representatives of Housing Department in respect of paragraph Nos. 6.1 (c) and 6.9 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (iv) Oral examination of the representatives of Printing and Stationery Department in respect of paragraph Nos. 3.17, 7.1 and 7.2 of the Report of C.&A.G. of India for the year 1998-99 (Civil). (v) Oral examination of the representatives of Fisheries Department in respect of paragraph Nos. 3.8 and 3.17 of the Report of C.&A.G. of India for the year 1998-99 (Civil).

1	2	3	4
			(vi) Oral examination of the representatives of Science and Technology Department in respect of paragraph No. 6.10 of the Report of C.&A.G. of India for the year 1998-99 (Civil).
51.	3rd February, 2004	8	(i) Confirmation of proceedings. (ii) The Committee drafted and finalised its 56th Report on the Report of C.&A.G. of India for the year ended 31st March, 1999 (Civil) and authorised the Chairperson to sign and present the Report to the House.
52.	20th February, 2004	8	The Committee discussed about on the Spot Study Tour to Visit various Industrial Units/ Thermal Houses of Yamunanagar, Karnal, Panipat, Sonipat, Faridabad, Gurgaon, Bahadurgarh, Rohtak, Hisar and Sirsa relating to Environment Department and the Committee visited the Industrial Units of Yamunanagar, Karnal and Panipat.
53.	21st February, 2004	8	The Committee discussed about on the Spot Study Tour and proceeded to visit the Industrial Units of Sonipat and Faridabad.
54.	22nd February, 2004	8	The Committee discussed about on the Spot Study Tour and proceeded to visit the Industrial Units of Gurgaon, Bahadurgarh, Rohtak and Bhiwani.
55.	23rd February, 2004	8	The Committee discussed about on the Spot Study Tour and proceeded to visit the Industrial Units of Hisar and Sirsa.
56.	4th March, 2004	8	The Committee scrutinised the replies received from the Government, in regard to the implementation of observations/ recommendations of the Public Accounts Committee relating to the various Departments.
57.	10th March, 2004	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations of the Committee relating to various Departments.

1	2	3	4
58.	22nd March, 2004	7	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinised the replies received from the Government, in regard to the implementation of observations/recommendations of the Public Accounts Committee relating to the various Departments.
59.	29th March, 2004	8	The Committee scrutinised the replies received from the Government, in regard to the implementation of observations/recommendations of the Committee relating to various Departments.

The Committee held its own meetings at places outside Chandigarh as detailed below :—

New Delhi (Sr. No. 14, 18, 19, 22, 24, 32, 39) and 59)	25-6-2003 23-7-2003 24-7-2003 5-8-2003 10-8-2003 8-10-2003 25-4-2003 29-3-2004
Mount Abu (Rajasthan) (Sr. No. 23)	8-8-2003
Panipat (Sr. No. 52)	20-2-2004
Faridabad (Sr. No. 53)	21-2-2004
Hisar (Sr. No. 54)	22-2-2004
Sirsa (Sr. No. 55)	23-2-2004

REPORTS PRESENTED

Under Rule 223 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, 55th Report of the Public Accounts Committee on the Appropriation Accounts/Finance Accounts of Haryana Government for the year 2001-2002 and 56th Report of the Public Accounts Committee on the Report of Comptroller and Auditor General of India for the year ended 31st March, 1999 (Civil) were presented to the House on 11th and 16th February, 2004 respectively.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON PUBLIC UNDERTAKINGS

The Committee for the year 2003-2004 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6th March, 2003, authorising him to nominate the Members of the Committee on Public Undertakings for the year 2003-2004 on 9th April, 2003 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. 1-CPU/2003-2004/28, dated the 9th April, 2003.

2. The Committee held/fixed number of 77 meetings during the period under review. The names of the Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Rajender Singh Bisla, M.L.A.	74
2.	Shri Bhagi Ram, M.L.A.	75
3.	Shri Balwant Singh Maina, M.L.A.	2
4.	Dr. Raghuvir Singh Kadian, M.L.A.	75
5.	Shri Balbir Singh, M.L.A.	28
6.	Shri Dev Raj Diwan, M.L.A.	65
7.	Shri Sher Singh, M.L.A.	75
8.	Shri Jasbir Singh Mallour, M.L.A.	73
9.	Shri Abhay Singh, M.L.A.	17

Meetings held and Business transacted

The details showing dates and meetings held, the number of members present and the business transacted at each meeting, are given in the following table :—

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	16th April, 2003	7	(i) Welcome address to the Committee by the Hon'ble Speaker, Haryana Vidhan Sabha. (ii) The Committee discussed the scope and functions of the Committee.
2.	17th April, 2003	7	Consideration of papers placed before the Committee.

1	2	3	4
3.	22nd April, 2003	6	<p>(i) The Committee decided to postpone the discussion on the general working of the Haryana State Co-operative Apex Bank Limited/Mini Banks etc. fixed for 22nd April, 2003.</p> <p>(ii) Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Agro Industries Corporation.</p>
4.	23rd April, 2003	5	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Agro Industries Corporation.
5.	28th April, 2003	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in respect of paragraph No. 2A (Review) of the report of the C.&A.G. of India for the year 1993-94 (Commercial) relating to Haryana Roadways Engineering Corporation.</p>
6.	29th April, 2003	6	<p>(i) Scrutiny of the replies received in respect of paragraph No. 2A (Review) of the report of the C.&A.G. of India for the year 1993-94 (Commercial) relating to Haryana Roadways Engineering Corporation.</p>
7.	6th May, 2003	6	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana State Minor Irrigation & Tubewells Corporation.
8.	7th May, 2003	6	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana State Small Industries & Exports Corporation.
9.	13th May, 2003	7	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Handloom & Handicrafts Corporation Limited.

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10.	20th May, 2003	7	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Power Generation Corporation Limited.
11.	27th May, 2003	5	Oral examination of the representatives of the Transport Department in respect of paragraph No. 2A (Review) of the Report of the C.&A.G. of India for the year 1993-94 (Commercial) relating to Haryana Roadways Engineering Corporation Limited.
12.	28th May, 2003	5	Resumption of oral examination of the representatives of the Transport Department in respect of paragraph No. 2A (Review) of the Report of the C.&A.G. of India for the year 1993-94 (Commercial) relating to Haryana Roadways Engineering Corporation Limited.
13.	4th June, 2003	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Power Department in respect of paragraph No. 2D (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited and Haryana Power Generation Corporation Limited.</p>
14.	5th June, 2003	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee dropped the Para No. 3 of 11th Report of the Committee relating to Haryana State Agriculture Marketing Board.</p>
15.	10th June, 2003	6	Oral examination of the representatives of the Power Department in respect of paragraph No. 2D (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited and Haryana Power Generation Corporation Limited.

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16.	11th June, 2003	5	The Committee passed condolence resolution on the sad demise of the father of Hon'ble Speaker.
17.	17th June, 2003	8	Oral examination of the representatives of the Cooperative Department on the General Working of Haryana State Cooperative Apex Bank Limited.
18.	18th June, 2003	8	Oral examination of the representatives of the Cooperative Department on the General Working of Haryana State Cooperative Supply & Marketing Federation Limited.
19.	24th June, 2003	6	Oral examination of the representatives of the Cooperative Department on the General Working of Haryana Dairy Development Cooperative Federation Limited.
20.	25th June, 2003	6	Oral examination of the representatives of the Cooperative Department on the General Working of Haryana State Cooperative Labour & Construction Federation Limited.
21.	1st July, 2003	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Forest Department in respect of the implementation of the recommendations / observations contained in the outstanding paragraph No. 40 and 10 of the 48th and 49th Reports of the Committee relating to Haryana Forest Development Corporation Limited.</p>
22.	2nd July, 2003	3	<p>(i) In the absence of Chairperson (Shri Rajinder Singh Bisla), Shri Bhagi Ram, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) Scrutiny of the replies received in respect of the paragraph No. 2D (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited and Haryana Power Generation Corporation Limited.</p>

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23.	8th July, 2003	8	Oral examination of the representatives of the Cooperative Department on the General Working of Haryana State Federation of Cooperative Sugar Mills Limited.
24.	9th July, 2003	7	Oral examination of the representatives of the Power Department in respect of the Paragraph No. 2D (Review) of the report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited and Haryana Power Generation Corporation Limited.
25.	15th July, 2003	6	Oral examination of the representatives of the Cooperative Department on the General Working of Haryana State Cooperative Agriculture Development Bank Limited.
26.	16th July, 2003	5	Oral examination of the representatives of the Industries Department in respect of the implementation of the recommendations / observations contained in the outstanding paragraphs No. 12, 15 and 11 of the 27th, 39th and 40th Reports of the Committee relating to Haryana State Industrial Development Corporation Limited.
27.	22nd July, 2003	6	Oral examination of the representatives of the Power Department in respect of paragraph No. 2D (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited and Haryana Power Generation Corporation Limited.
28.	23rd July, 2003	6	Oral examination of the representatives of the Forest Department in respect of the implementation of the recommendations/ observations contained in the outstanding paragraph No. 10 of the 49th Report of the Committee relating to Haryana Forest Development Corporation Limited.
29.	25th July, 2003 (Hisar)	6	The Committee visited the Chaudhary Charan Singh Agriculture University, Hisar.
30.	29th July, 2003	6	Oral examination of the representatives of the Agriculture Department in respect of the implementation of the recommendations/

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			observations contained in the outstanding paragraphs No. 1, 3, 4 and 5 of the 33rd Report of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
31.	30th July, 2003	5	Resumption of oral examination of the representatives of the Agriculture Department in respect of the implementation of the recommendations/observations contained in the outstanding paragraphs No. 6, 7, 8 and 9 of the 33rd Report of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
32.	5th August, 2003	5	Resumption of oral examination of the representatives of the Power Department in respect of paragraph No. 2D (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited and Haryana Power Generation Corporation Limited.
33.	6th August, 2003	6	Oral examination of the representatives of the Power Department in respect of paragraph No. 2E (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited.
34.	12th August, 2003	6	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana State Minor Irrigation & Tubewells Corporation.
35.	18th August, 2003	7	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Financial Corporation.
36.	26th August, 2003	6	Oral examination of the representatives of the Industries Department in respect of paragraph No. 2A (Review) of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana State Handloom & Handicrafts Corporation Limited.

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37.	27th August, 2003	5	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Industries Department in respect of paragraph No. 4A 5.1 of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Haryana State Small Industries & Export Corporation Limited.</p>
38.	2nd September, 2003	7	<p>Oral examination of the representatives of the Irrigation Department in respect of paragraph No. 2B (Review) of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Haryana State Minor Irrigation & Tubewells Corporation Limited.</p>
39.	3rd September, 2003	6	<p>Resumption of oral examination of the representatives of the Irrigation Department in respect of paragraph No. 2B (Review) of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Haryana State Minor Irrigation & Tubewells Corporation Limited.</p>
40.	16th September, 2003	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Power Generation Corporation Limited.</p>
41.	17th September, 2003	7	<p>Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Power Generation Corporation Limited.</p>
42.	24th September, 2003	7	<p>Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Haryana Vidyut Prasaran Nigam Limited.</p>
43.	30th September, 2003	7	<p>Resumption of oral examination of the representatives of the Industries Department in respect of paragraph No. 2A (Review) of</p>

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			the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana State Handloom & Handicrafts Corporation Limited.
44.	1st October, 2003	7	Oral examination of the representatives of the Non Conventional Energy Sources Department in respect to delay in Execution of Dadu Pur Mini Hydle project.
45.	7th October, 2003	6	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
46.	8th October, 2003	7	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Uttar Haryana Bijli Vitran Nigam Limited.
47.	14th October, 2003	8	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to the Haryana Handloom & Handicrafts Limited.
48.	15h October, 2003	8	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to the Haryana State Small Industries & Export Corporation Limited.
49.	21st October, 2003	7	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to the Haryana Land Reclamation and Development Corporation Limited.
50.	22nd October, 2003	7	Scrutiny of the replies received in respect of various paragraphs of 41st Report of the Committee relating to Haryana Minerals Limited.
51.	28th October, 2003	7	Oral examination of the representatives of the Power Department in respect of paragraphs No. 4A.1.1 and 4A.1.2 of the Report of the C.&A.G. of India for the year

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			1999-2000 (Commercial) relating to Haryana Power Generation Corporation Limited.
52.	29th October, 2003	7	Resumption of Oral examination of the representatives of the Power Department in respect of paragraphs No. 4A.1.2 of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Haryana Power Generation Corporation Limited.
53.	4th November, 2003	7	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
54.	11th November, 2003	7	(i) Consideration of papers placed before the Committee. (ii) Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
55.	18th November, 2003	6	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
56.	25th November, 2003	5	Scrutiny of the replies received in respect of various paragraphs of 11th Report of the Committee relating to Haryana State Cooperative Supply and Marketing Federation Limited.
57.	2nd December, 2003	6	(i) Scrutiny of the replies received in respect of paragraph No. 7.29.2 of 22nd Report of the Committee relating to Haryana State Cooperative Supply and Marketing Federation Limited. (ii) Confirmation of Proceedings.
58.	9th December, 2003	7	Oral examination of the representatives of the Power Department in respect of paragraphs No. 4A. 2.1 and 4A. 2.2 of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Haryana Vidyut Prasaran Nigam Limited.

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59.	10th December, 2003	7	Scrutiny of the replies received in respect of the Paragraphs No. 4A.2.3 and 4A. 2.4 of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) relating to Haryana Vidyt Prasaran Nigam Limited.
60.	16th December, 2003	6	The Committee proceeded to inspect the Spot Study of various Industrial Units at Panchkula, Naraingarh and Yamunanagar on 16th December, 2004, inspected at Karnal, Panipat and Sonipat on 17th December, 2004, inspected at Faridabad and Gurgaon on 18th December, 2004, inspected at Bahadurgarh, Rohtak, Hansi and Hisar on 19th December, 2004 and inspected at Sirsa on 20th December, 2004.
61.	23rd December, 2003	6	Consideration of papers placed before the Committee.
62.	24th December, 2003	6	(i) Scrutiny of the replies received in respect of the Paragraph No. 4A. 3.1 and 4A. 3.2 of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited. (ii) Confirmation of proceedings.
63.	30th December, 2003	1	No Business was transacted for want of quorum.
64.	6th January, 2004	6	Scrutiny of the replies received in respect of various paragraphs of various Reports of the Committee relating to Haryana Financial Corporation Limited.
65.	13th January, 2004	7	Scrutiny of the replies received in respect of various paragraphs of various Reports of the Committee relating to Haryana Power Generation Corporation Limited.
66.	20th January, 2004	7	(i) Consideration of papers placed before the Committee. (ii) Oral examination of the representatives of the Power Department in respect of paragraph No. 2E. 7.2 of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) and 4A. 2.3 and 4A. 2.4 of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial)

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			relating to Haryana Vidyut Prasaran Nigam Limited.
67.	21st January, 2004	6	Oral examination of the representatives of the Power Department in respect of paragraph No. 2D. 6.1 of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) and 4A. 1.3 and 4A. 2.4 of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Haryana Power Generation Corporation Limited.
68.	28th January, 2004	5	Oral examination of the representatives of the Power Department in respect of paragraph No. 2E. 7.2 of the Report of the C.&A.G. of India for the year 1998-99 (Commercial) and 4A. 1.3 and 4A. 3.3 of the Report of the C.&A.G. of India for the year 1999-2000 (Commercial) relating to Haryana Power Generation Corporation Limited.
69.	3rd February, 2004	6	(i) The Committee drafted the Fifty First Report of the Committee for the year 2003-2004. (ii) Confirmation of Proceedings.
70.	4th February, 2004	6	The Committee finalised the Fifty First Report of the Committee for the year 2003-2004.
71.	24th February, 2004	7	(i) Scrutiny of the replies received in respect of various paragraphs of 30th Report of the Committee relating to Haryana Tourism Corporation Limited. (ii) The Committee made a on the Spot Study of the Yadvindra Gardens and Complex at Pinjore and Tourist Complex, Mountain Quail, Morni on 24th February, 2004, Tourist Complex, Karna Lake, Karnal and Tourist Complex, Ethnic (India), Rai on 25th February, 2004.
72	26th February, 2004 (New Delhi)	7	Scrutiny of the replies received in respect of various paragraphs of 30th Report of the Committee relating to Haryana Forest Development Corporation Limited.

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73.	2nd March, 2004	7	Scrutiny of the replies received in respect of various paragraphs of various reports of the Committee relating to the Haryana Agro Industries Corporation Limited.
74.	9th March, 2004	6	(i) Scrutiny of the replies received in respect of paragraph No. 9 of 49th Report of the Committee relating to Haryana Seeds Development Corporation Limited. (ii) Consideration of paper placed before the Committee.
75.	16th March, 2004	6	Scrutiny of the replies received in respect of paragraph No. 67 of 22nd Report of the Committee relating to Haryana Housing Board.
76.	23rd March, 2004	7	(i) Scrutiny of the replies received in respect of paragraph No. 21 of 48th Report of the Committee relating to Haryana State Industrial Development Corporation Limited. (ii) Confirmation of proceedings.
77.	29th March, 2004	7	Scrutiny of the replies received in respect of paragraph No. 21 of 50th Report of the Committee relating to Haryana State Industrial Development Corporation Limited.

3. Presentation of Report

51st Report of the Committee on the Reports of the Comptroller and Auditor General of India for the years 1998-99 and 1999-2000 (Commercial) was presented to the House on 16th February, 2004.

4. A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2003-2004 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorised by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 6th March, 2003 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. EC-1/2003/2004/24, dated 9th April, 2003.

2. Dr. Malik Chand Gambhir, M.L.A. was appointed the Chairperson of the Committee.

3. The Committee held 63 meetings (at Chandigarh and outside Chandigarh) during the period under review.

4. The number of meetings attended by Chairperson and members is given below :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Dr. Malik Chand Gambhir, M.L.A.	62
2.	Capt. Ajay Singh Yadav, M.L.A.	56
3.	Shri Ram Kumar Katwal, M.L.A.	56
4.	Shri Bhim Sain Mehta, M.L.A.	56
5.	*Shri Jitendera Singh Malik, M.L.A.	02
6.	Shri Kanwar Pal, M.L.A.	60
7.	Shri Bhag Singh Chhatar, M.L.A.	57
8.	Shri Padam Singh Dahiya, M.L.A.	38
9.	Prof. Ram Bhagat, M.L.A.	51
10.	**Smt. Veena Chhibbar, M.L.A.	45

* Resignation from the membership accepted w.e.f. 23rd April, 2003 (A.N.) and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. EC-1/2003-2004/39, dated the 23rd April, 2003.

** Appointed as Member of the Committee for the remaining period of the year 2003-2004 w.e.f. 10th June, 2003, *vide* notification No. EC-1/2003-2004/45, dated 10th June, 2003.

Meetings held and Business transacted

The dates of meetings, the number of members present and business transacted at each meeting is given below :—

Sr. No.	Date of meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	16th April, 2003	9	The Committee discussed its scope and functions.
2.	23rd April, 2003	7	The Committee selected the Environment, Food & Supplies, Urban Development and Town & Country Planning Department to examine their Budget Estimates for the year 2003-2004.
3.	30th April, 2003	6	The Committee scrutinized the replies received from Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
4.	7th May, 2003	5	The Committee partly scrutinized the replies received from Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
5.	14th May, 2003	5	The Committee scrutinized the replies received from Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
6.	22nd May, 2003	7	The Committee partly scrutinized the replies received from Transport Department in respect of implementation of recommendations/observations made by the Committee in its 27th Report.
7.	28th May, 2003	7	The Committee scrutinized the replies received from Transport Department in respect of implementation of recommendations/observations made by the Committee in its 27th Report.

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8.	4th June, 2003	7	The Committee orally examined the Commissioner & Secretary to Government, Haryana, Transport Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
9.	11th June, 2003	9	The Committee scrutinized the reply received from Tourism Department and passed condolence resolution on the sad demise of the father of Hon'ble Speaker.
10.	13th June, 2003	6	The Committee reviewed the discussion held with BBMB Engineers at Sundernagar, Baggi and Pandoh.
11.	18th June, 2003	9	The Committee scrutinized the replies received from Tourism Department in respect of implementation of recommendations/ observations made by the Committee in its 32nd Report.
12.	25th June, 2003	8	The Committee scrutinized the Budget Material received from Environment Department for the year 2003-2004.
13.	2nd July, 2003	8	The Committee orally examined the representatives of Cooperation Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
14.	9th July, 2003	9	The Committee drafted/finalized the Questionnaire on the Budget Material received from Environment Department for the year 2003-2004.
15.	14th July, 2003	8	The Committee partly scrutinized the Budget material received from Urban Development Department for the year 2003-2004.
16.	17th July, 2003	5	The Committee resumed the scrutiny of the budget material received from Urban Development Department for the year 2003-2004.
17.	18th July, 2003	3	The Committee scrutinized the replies received from Excise & Taxation Department in respect of implementation of recommendations/ observations made by the Committee in its 33rd Report.

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18.	19th July, 2003	9	The Committee resumed the scrutiny of the replies received from Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
19.	23rd July, 2003	9	The Committee scrutinized the replies received from Dairy Development Department in respect of implementation of recommendations/ observations made by the Committee in its 34th Report.
20.	30th, July, 2003	9	The Committee postponed the oral examination of representatives of Mines & Geology Department on their request.
21.	5th August, 2003	8	The Committee scrutinized the budget material received from Food & Supplies Department for the year 2003-2004.
22.	7th August, 2003	7	The Committee resumed the scrutiny of the budget material received from Food & Supplies Department.
23.	11th August, 2003	7	The Committee partly scrutinized the replies received from Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
24.	20th August, 2003	9	The Committee scrutinized the replies received from Mines & Geology Department in respect of implementation of recommendations/ observations made by the Committee in its 31st Report.
25.	27th August, 2003	7	The Committee orally examined the representatives of Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
26.	3rd September, 2003	9	The Committee scrutinized the replies received from Panchayats Department in respect of implementation of recommendations/observations made by the Committee in its 30th Report.
27.	9th September, 2003	8	The Committee examined Supplementary Estimates (1st Instalment) 2003-2004 and prepared a Report thereon.

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28.	17th September, 2003	9	The Committee orally examined the representatives of Environment Department on the replies to the questionnaire framed by the Committee on the budget estimates of the department for the year 2003-2004.
29.	22nd September, 2003	9	The Committee scrutinized the replies received from Excise & Taxation Department in respect of implementation of recommendations/ observations made by the Committee on its 33rd Report.
30.	29th September, 2003	7	The Committee scrutinized the replies received from Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 30th Report.
31.	1st October, 2003	8	The Committee scrutinized the replies to the questionnaire received from Environment Department regarding budget estimates of the department for the year 2003-2004.
32.	8th October, 2003	6	The Committee orally examined the representatives of P.W. (B&R) Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
33.	15th October, 2003	7	The Committee scrutinized the replies received from Dairy Development Department in respect of implementation of recommendations/observations made by the Committee in its 34th Report.
34.	21st October, 2003	7	The Committee scrutinized the replies received from Tourism Department in respect of implementation of recommendations/ observations made by the Committee in its 32nd Report.
35.	23rd October, 2003	9	The Committee scrutinized the budget material received from Town & Country Planning Department for the year 2003-2004.
36.	29th October, 2003	6	The Committee orally examined the representatives of Excise & Taxation Department in respect of implementation of

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			recommendations/observations made by the Committee in its 33rd Report and postponed the oral examination of Environment Department fixed for 30th October, 2003.
37.	30th October, 2003	4	The Committee scrutinized the replies to the questionnaire received from Environment Department.
38.	5th November, 2003	8	The Committee orally examined the representatives of Panchayats Department in respect of implementation of recommendations/observations made by the Committee in its 30th Report. The Committee also postponed the oral examination of P.W. (Public Health) Department fixed for 12th November, 2003.
39.	12th November, 2003	8	The Committee scrutinized the budget material received from Food & Supplies Department on the budget estimates for the year 2003-2004 and partly framed the questionnaire.
40.	19th November, 2003	7	The Committee scrutinized the replies received from Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.
41.	25th November, 2003	7	The Committee drafted the questionnaire on the budget material received from Food & Supplies Department for the year 2003-2004.
42.	28th November, 2003	6	The Committee finalized the questionnaire on the budget material received from Food & Supplies Department for the year 2003-2004.
43.	3rd December, 2003	8	The Committee scrutinized the replies received from P.W. (B&R) Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
44.	9th December, 2003	9	The Committee scrutinized the replies received from Transport Department in respect of implementation of recommendations/observations made by the Committee in its 27th Report.

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45.	11th December, 2003	9	The Committee scrutinized the budget material received from Town & Country Planning Department for the year 2003-2004.
46.	17th December, 2003	9	The Committee scrutinized the replies received from Tourism Department in respect of implementation of recommendations/ observations made by the Committee in its 32nd Report.
47.	24th December, 2003	9	The Committee scrutinized the replies received from Cooperation Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
48.	31st December, 2003	9	The Committee scrutinized the replies received from Tourism Department in respect of implementation of recommendations/ observations made by the Committee in its 32nd Report.
49.	3rd January, 2004	7	The Committee scrutinized the replies received from Cooperation Department in respect of implementation of recommendations/ observations made by the Committee in its 27th Report.
50.	7th January, 2004	9	The Committee orally examined the representatives of Environment Department on the replies to the questionnaire framed by the Committee on the budget estimates for the year 2003-2004.
51.	15th January, 2004	6	The Committee scrutinized the replies received from Mines & Geology Department in respect of implementation of recommendations/ observations made by the Committee in its 31st Report.
52.	21st January, 2004	7	The Committee orally examined the representatives of Environment Department on the replies to the questionnaire framed by the Committee on the budget material for the year 2003-2004.
53.	27th January, 2004	9	The Committee scrutinized the replies received from Irrigation, P.W. (Public Health) Department, Health and Food & Supplies Department in respect of implementation of recommendations/ observations contained in its various Reports.

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54.	3rd February, 2004	8	The Committee drafted and finalized the 35th Report of the Committee for the year 2003-2004.
55.	9th February, 2004	7	The Committee examined the Supplementary Estimates (IInd Instalment) for the year 2003-2004 and prepared a Report thereon.
56.	24th February, 2004	9	The Committee scrutinized the replies received from P.W. (B&R) Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
57.	27th February, 2004	9	The Committee scrutinized the replies received from Health Department in respect of implementation of recommendations/observations made by the Committee in its 29th Report.
58.	3rd March, 2004	9	The Committee scrutinized the replies received from Cooperation Department in respect of implementation of recommendations/observations made by the Committee in its 27th Report.
59.	10th March, 2004	7	The Committee scrutinized the replies received from Dairy Development Department in respect of implementation of recommendations/observations made by the Committee in its 34th Report.
60.	17th March, 2004	9	The Committee scrutinized the replies received from Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 32nd Report.
61.	23rd March, 2004	9	The Committee scrutinized the replies received from Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
62.	26th March, 2004	9	The Committee scrutinized the replies received from Transport Department in respect of implementation of recommendations/observations made by the Committee in its 27th Report.
63.	29th March, 2004	8	The Committee scrutinized the replies received from Excise & Taxation Department

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			in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.

During the period under review the Committee on estimates presented the following Reports to the House.

Sr. No.	By whom presented	Date of presentation	Subject
1.	Chairperson	9-9-2003	Report of the Committee on Estimates on the Supplementary Estimates (1st Instalment) for the year 2003-2004.
2.	Chairperson	9-2-2004	Report of the Committee on Estimates on the Supplementary Estimates (IInd Instalment) for the year 2003-2004.
3.	Chairperson	16-2-2004	35th Report of the Committee on Estimates for the year 2003-2004 of the Environment Department.

Meeting held at places other than Chandigarh

Sr. No.	Date of meeting	Place of meeting
1.	13-6-2003	Manali
2.	14-7-2003	Haryana Bhawan, New Delhi
3.	17-7-2003	Mount Abu
4.	18-7-2003	Nathdwara
5.	19-7-2003	Jaipur
6.	5-8-2003	Haryana Bhawan, New Delhi
7.	7-8-2003	Agra
8.	29-9-2003	Benmore Rest House, Shimla
9.	21-10-2003	Hodal
10.	28-11-2003	Haryana Bhawan, New Delhi
11.	9-12-2003	Haryana Bhawan, New Delhi
12.	24-12-2003	Haryana Bhawan, New Delhi
13.	31-12-2003	Benmore Rest House, Shimla
14.	3-1-2004	Amritsar
15.	27-1-2004	Rewari
16.	27-2-2004	Haryana Bhawan, New Delhi
17.	26-3-2004	Haryana Bhawan, New Delhi

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2003-2004 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 16th March, 2003 authorizing the Hon. Speaker to nominate the Members of the Committee and also appoint the Chairperson of Committee. Shri Nishan Singh, M.L.A. was appointed as a Chairperson of the Committee by the Hon. Speaker on 9th April, 2003.

The names of the Members of the Committee and number of meetings attended by each of them out of the total number of 62 meetings held during the period under review are given below :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Nishan Singh, Chairperson	52
2.	Shri Shashi Ranjan Parmar, Member	56
3.	Rao Dharam Paul, Member	28
4.	Shri Balwant Singh Sadhaura, Member	57
5.	Smt. Anita Yadav, Member	57
6.	Shri Ram Kishan Fauji, Member	53
7.	Shri Jagjit Singh, Member	60
8.	Shri Ranbir Singh, Member	57
*9.	Shri Rambir Singh, Member	60

*Shri Rambir Singh, M.L.A. was nominated as a member of the Committee on 23rd April, 2003.

Meetings held on and Business transacted

The details showing the dates of meetings, the number of Members present and business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Member Present	Business Transacted
1	2	3	4
1.	17th April, 2003	5	Welcome address to the Committee by Deputy Secretary. The Chairperson thanked the Hon. Speaker for nominating the members of the Committee.
2.	22nd April, 2003	5	The Committee discussed the question of selection of Departments and decided that final decision would be taken in next meeting.

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3.	29th April, 2003	5	(i) Consideration of paper placed before the Committee. (ii) Selection of Departments/Corporations for examination.
4.	5th May, 2003	7	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
5.	12th May, 2003	8	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
6.	22nd May, 2003	7	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
7.	27th May, 2003	8	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
8.	4th June, 2003	6	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
9.	10th June, 2003	9	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
10.	16th June 2003	8	The Committee resumed scrutiny of the material received from the Commissioner

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			and Secretary to Government, Haryana, Industries Department regarding general working of the Haryana Industries Department and decided to frame Questionnaire.
11.	17th June, 2003	6	<p>(i) The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Forest Department regarding general working of the Haryana Forest Department.</p> <p>(ii) The Committee decided to hold meeting at Joshimath on 18th June, 2003.</p>
12.	18th June, 2003	6	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Forest Department regarding general working of the Haryana Forest Department.
13.	19th June, 2003	6	<p>(i) The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Forest Department regarding general working of the Haryana Forest Department.</p> <p>(ii) Decision to cancel meeting at Valley of Flowers and rescheduled next meetings.</p>
14.	20th June, 2003	6	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Forest Department regarding general working of the Haryana Forest Department and decided to frame Questionnaire.
15.	22nd June, 2003	6	The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
16.	24th June, 2003	8	The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to

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			Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation. The Committee decided to rescheduled the meetings fixed at Joshimath and Nainital.
17.	1st July, 2003	9	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>
18.	9th July, 2003	9	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral Examination of the Commissioner & Secretary to Government Haryana, Cooperation Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning Haryana State Copperative Land Development Bank Ltd. and Hafed.</p> <p>(iii) Oral Examination of the Commissioner & Secretary to Government Haryana, Urban Development Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Local Bodies Department.</p>
19.	15th July, 2003	9	The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
20.	22nd July, 2003	8	(i) Consideration of papers placed before the Committee.

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			(ii) The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
21.	29th July, 2003	9	(i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.
22.	5th August, 2003	8	(i) Consideration of paper placed before the Committee. (ii) Oral Examination of the Financial Commissioner & Principal Secretary to Government Haryana, Industrial Training and Vocational Education Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning Industrial Training and Vocational Education Department. (iii) Oral Examination of the Financial Commissioner & Principal Secretary to Government Haryana, Town and Country Planning Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Haryana, Urban Development Authority. (iv) Confirmation of proceedings.
23.	9th August, 2003	9	The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture

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			Department regarding general working of the Haryana Ware-Housing Corporation.
24.	10th August, 2003	9	The Committee resumed scrutiny of the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department regarding the general working of the Haryana Ware-Housing Corporation.
25.	11th August, 2003	9	The Committee resumed scrutiny of the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department regarding the general working of the Haryana Ware-Housing Corporation.
26.	12th August, 2003	9	The Committee resumed scrutiny of the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department regarding the general working of the Haryana Ware-Housing Corporation.
27.	13th August, 2003	9	The Committee resumed scrutiny of the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department regarding the general working of the Haryana Ware-Housing Corporation.
28.	14th August, 2003	9	The Committee resumed scrutiny of the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department regarding the general working of the Haryana Ware-Housing Corporation.
29.	18th August, 2003	8	(i) Consideration of paper placed before the Committee. (ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government Haryana, Home Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Home Department (Police).

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30.	26th August, 2003	9	<ul style="list-style-type: none"> (i) Consideration of paper placed before the Committee. (ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Industrial Training and Vocational Education Department.
31.	3rd September, 2003	9	<ul style="list-style-type: none"> (i) Consideration of paper placed before the Committee. (ii) Oral examination of the Financial Commissioner & Principal Secretary to Government Haryana, Revenue Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the General Recommendations (Examination of Deputy Commissioners). (iii) Oral examination of the Financial Commissioner & Principal Secretary to Government Haryana, Industrial Training and Vocational Education Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning Industrial Training and Vocational Education Department.
32.	15th September, 2003	8	<ul style="list-style-type: none"> (i) Consideration of papers placed before the Committee. (ii) The Committee scrutinized the material received from the Commissioner & Secretary to Government Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Public Works (B&R) Department.

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33.	25th September, 2003	9	The Committee scrutinized the material received from the Commissioner & Secretary to Government Haryana, Urban Development Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Local Bodies Department.
34.	30th September, 2003	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government Haryana, Revenue Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the general recommendations (Examination of Deputy Com-missioners).</p> <p>(iii) Decided to visit the State of Goa and Tamil Nadu and Union Territory of Andaman and Nicobar Islands with effect from 15th to 28th December, 2003.</p>
35.	7th October, 2003	7	The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department regarding the general working of the Haryana Ware-Housing Corporation.
36.	14th October, 2003	8	The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Agriculture Department regarding the general working of the Haryana Ware-Housing Corporation.
37.	21st October, 2003	7	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Decided to Rescheduled its study tour to the State of Goa and Tamil Nadu and Union Territory of Andaman and Nicobar Islands.</p>

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38.	28th October, 2003	8	<p>(i) The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Forest Department regarding general working of the Haryana Forest Department.</p> <p>(ii) Decided to hold meeting at Haryana Bhawan New Delhi on 7th November, 2003.</p>
39.	5th November, 2003	7	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Forest Department regarding general working of the Forest Department Haryana.
40.	7th November, 2003	9	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Forest Department regarding general working of the Forest Department Haryana.
41.	11th November, 2003	9	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government Haryana, Labour Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Labour Department.
42.	18th November, 2003	8	The Committee resumed scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Public Works (B&R) Department.
43.	25th November, 2003	8	The Committee resumed scrutiny of the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Tourism Department, regarding general working of the Haryana Tourism Corporation.
44.	2nd December, 2003	8	The Committee partly scrutinized the material received from the Financial

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			Commissioner and Principal Secretary to Government, Haryana, Tourism Department, regarding general working of the Haryana Tourism Corporation.
45.	9th December, 2003	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner and Principal Secretary to Government, Haryana, Tourism Department regarding general working of the Haryana Tourism Corporation.</p>
46.	17th December, 2003	8	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the Managing Director, H.V.P.N. and other officers of Power Department in respect of non-supply of material regarding implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning H.P.G.C., U.H.B.V.N., D.H.B.V.N., (H.S.E.B.).</p> <p>(iii) Oral examination of the Commissioner & Secretary to Government Haryana, Urban Development Department in respect of material regarding implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Urban Development Department (Local Bodies Department).</p>
47.	22nd December, 2003	8	The Committee scrutinized the material received from the Commissioner & Secretary to Government Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Public Works (B&R) Department.
48.	30th December, 2003	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government Haryana, Revenue Department

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49. 6th January, 2004	8	in respect of implementation of recommendations/observations as contained in the 27th Report of the Committee concerning the general recommendations (Examination of Deputy Commissioners).	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee resumed the scrutiny of the material received from the Financial Commissioner & Principal Secretary to Government Haryana, Revenue Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the general recommendations (Examination of Deputy Commissioners).</p> <p>(iii) Decided to Rescheduled its study tour to the State of Goa and Tamil Nadu and Union Territory of Andaman and Nicobar Islands from 12th January, 2004.</p>
50. 13th January, 2004	9	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Chief Administrator HUDA, Haryana, in respect of implementation of recommendations/observations as contained in the 27th Report of the Committee concerning the Haryana Urban Development Authority.</p>	
51. 20th January, 2004	8	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee resumed the scrutiny of the material received from the Chief Administrator HUDA, Haryana, in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Haryana Urban Development Authority.</p>	

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			(iii) Decided to cancel its study tour to the State of Goa and Tamil Nadu and Union Territory of Andaman and Nicobar Islands w.e.f. 9th to 22nd February, 2004.
52.	27th January, 2004	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Financial Commissioner & Principal Secretary to Government Haryana, Town and Country Planning Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the Haryana Urban Development Authority.</p> <p>(iii) The Committee scrutinized the material received from the Financial Commissioner and Principal Secretary to Government Haryana, Power Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning H.P.G.C., U.H.B.V.N., D.H.B.V.N., (H.S.E.B.)</p>
53.	28th January, 2004	6	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the Special Secretary to Government Haryana, Revenue Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the Committee concerning the General Recommendations (examination of Deputy Commissioners).</p> <p>(iii) Oral examination of the Commissioner & Secretary to Government Haryana, Public Works (B&R) Department in respect of implementation of recommendations/ observations as contained in the 27th Report of the</p>

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			Committee concerning the Public Works (B&R) Department.
			(iv) Confirmation of proceedings.
54.	3rd February, 2004	9	(i) The Committee drafted and finalized the 28th Report of the Committee for the year 2003-2004.
			(ii) Confirmation of proceedings.
55.	13th February, 2004	5	Decided to cancel study tour to the States of Goa, Tamil Nadu and Union Territory of Andaman and Nicobar Islands w.e.f. 9th February, 2004. Decided to hold own meetings in Rajasthan State from 3rd March, 2004 to 9th March, 2004.
56.	24th February, 2004	6	The Committee scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of Industries Department Haryana.
57.	4th March, 2004	6	(i) The Committee resumed the scrutiny of the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of Haryana Industries Department.
			(ii) Decided to cancel meeting fixed at Rajasthan and further decided to hold meeting at Shimla and Nathpa Jhakri on 10th and 11th March, 2004.
58.	9th March, 2004	8	(i) The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of Industries Department Haryana.
			(ii) Decided to cancel meeting of Nathpa Jhakri.
59.	10th March, 2004	7	The Committee partly scrutinized the material received from the Commissioner

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			and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
60.	17th March, 2004	8	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
61.	24th March, 2004	8	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.
62.	29th March, 2004	5	The Committee partly scrutinized the material received from the Commissioner and Secretary to Government, Haryana, Industries Department regarding general working of the Industries Department Haryana.

Report Presented

The Committee presented the Twenty Eight Report of the Committee for the year 2003-2004 to the House on 26th February, 2004.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2003-2004 consisting of eight Members was nominated by the Speaker, Haryana Vidhan Sabha vide this Secretariat Notification No. CB/A-1/2003-2004 dated 9th April, 2003.

Rao Inderjit Singh, M.L.A. a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 59 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Rao Inderjit Singh, M.L.A.	21
2.	Shri Suraj Mal, M.L.A.	18
3.	Shri Nafe Singh Jundla, M.L.A.	21
4.	Shri Dharam Pal, M.L.A. (Nilokheri)	47
5.	Smt. Sarita Narain, M.L.A.	57
6.	Shri Bishan Lal Saini, M.L.A.	58
7.	Shri Chander Mohan, M.L.A.	Nil
8.	Shri Tejveer Singh, M.L.A.	38
*9.	Smt. Sawatantar Bala, M.L.A.	36
Special Invitees		
**1.	Shri Narender Singh, M.L.A.	55
***2.	Dr. Sita Ram, M.L.A.	43
****3.	Shri Bhag Singh, M.L.A.	36
*****4.	Shri Udai Bhan, M.L.A.	14

* Nominated as a Member of the Committee on Government Assurances w.e.f. 27-5-2003.

** Nominated as Special Invitee of the Committee on Government Assurances w.e.f. 29-4-2003.

*** Nominated as Special Invitee of the Committee on Government Assurances w.e.f. 6-5-2003.

**** Nominated as Special Invitee of the Committee on Government Assurances w.e.f. 3-7-2003.

***** Nominated as Special Invitee of the Committee on Government Assurances w.e.f. 16-12-2003.

Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members including special Invitees present and business transacted at each meeting are given below :—

Sr. No.	Date of Meetings	Number of Members Including Special Invitees Present	Business Transacted
1	2	3	4
1.	21st April, 2003	6	Joint Secretary, Haryana Vidhan Sabha explained the scope and functions of the Committee to the members on behalf of the Secretary, Haryana Vidhan Sabha.
2.	29th April, 2003	6	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.
3.	5th May, 2003	3	No business was transacted for want of quorum.
4.	12th May, 2003	5	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
5.	20th May, 2003	6	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of March, 2002.
6.	26th May, 2003	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
7.	2nd June, 2003	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
8.	9th June, 2003	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.

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9.	16th June, 2003	8	The Committee orally examined the representatives of Power Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
10.	23rd June, 2003	8	Scrutiny of the replies received from the Education Department in regard to the implementation of the outstanding assurances pertaining to March Session, 2002.
11.	25th June, 2003 (Chamba)	5	The Committee scrutinized the outstanding assurances of its 33rd Report.
12.	27th June, 2003 (Dalhousie)	4	The Committee scrutinized the outstanding assurances of its 33rd Report.
13.	2nd July, 2003	4	No business was transacted for want of quorum.
14.	7th July, 2003	6	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
15.	14th July, 2003	8	Scrutiny of the replies received from the P.W.D. (B.&R.) Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
16.	21st July, 2003	6	Scrutiny of the replies received from the P.W.D. (B.&R.) Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
17.	28th July, 2003	8	The Committee Postponed the oral Examination of power Department, exceeding the request of the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department.
18.	4th August, 2003	8	Scrutiny of the replies received from the Agriculture Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
19.	11th August, 2003	8	The Committee orally examined the representatives of Power Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.

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20.	18th August, 2003 (New Delhi)	11	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
21.	20th August, 2003	10	Scrutiny of the replies received from the Technical Education Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
22.	22nd August, 2003 Amritsar (Punjab)	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
23.	27th August, 2003	8	Scrutiny of the replies received from the Irrigation Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
24.	3rd September, 2003	7	Scrutiny of the replies received from the Health Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
25.	15th September, 2003	6	The Committee orally examined the representative of Health Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
26.	22nd September, 2003	5	Scrutiny of the replies received from the Public Health Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
27.	29th September, 2003	9	Scrutiny of the replies received from various Government Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
28.	6th October, 2003	9	Scrutiny of the replies received from the P.W.D. (B&R) Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
29.	13th October, 2003	10	Scrutiny of the replies received from various Government Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.

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30.	20th October, 2003	8	The Committee orally examined the representatives of the P.W. (B&R) Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
31.	27th October, 2003	8	Scrutiny of the replies received from the Education Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
32.	29th October, 2003 Agra (U.P.)	6	Scrutiny of the replies received from the various Governments Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
33.	31st October, 2003 (New Delhi)	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
34.	3rd November, 2003	7	Scrutiny of the replies received from the Urban Development Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
35.	10th November, 2003	10	Scrutiny of the replies received from the Industries Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
36.	17th November, 2003	7	<p>(i) Paper placed before the Committee.</p> <p>(ii) Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.</p> <p>(iii) The Committee decided to undertake its study tour to the States of West Bengal, Orissa and Andaman & Nikobar with effect from 30th January, 2004 to 10th February, 2004..</p>
37.	24th November, 2003	6	Scrutiny of the replies received from the various Government Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.

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38.	2nd December, 2003	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
39.	8th December, 2003	10	<p>(i) Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2002.</p> <p>(ii) The Committee decided to postpone its study tour of three States.</p>
40.	15th December, 2003	8	<p>(i) Scrutiny of the Statement of assurances given by the Ministers on the floor of the House during the Session held in the month of September, 2002.</p> <p>(ii) The Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 24th December, 2003.</p>
41.	22nd December, 2003	9	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of October, 2002.
42.	24th December, 2003 (New Delhi)	9	Scrutiny of the Statement of assurances given by the Ministers on the floor of the house during the Session held in the month of October, 2002.
43.	29th December, 2003	10	Scrutiny of the replies received from the Home Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
44.	7th January, 2004	10	<p>(i) Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.</p> <p>(ii) The Committee decided to visit/ Inspect the Thermal Hydle Power Projects of Yamunanagar, Panipat, Faridabad and Hisar with effect from 14th January, 2004 to 17th January, 2004.</p>

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45.	12th January, 2004	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
46.	13th January, 2004 (Yamunanagar)	5	The Committee visited and inspected the Western Yamuna Canal Hydle Power Project at Yamunanagar and meeting with the Departmental representatives.
47.	14th January, 2004 (Panipat)	9	The Committee visited the Oil Refinery and Tau Devi Lal Thermal Power Plant, Panipat and meeting with the Departmental representatives.
48.	15th January, 2004 (Faridabad)	8	The Committee visited the Thermal Power Station and Gas Based Power Project, Faridabad and meeting with the Departmental representatives.
49.	16th January, 2004 (Hisar)	3	The Committee visited the Power Houses located in and around Hisar and meeting with the Departmental representatives.
50.	19th January, 2004	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 33rd Report.
51.	27th January, 2004	8	(i) Scrutiny of the replies received from the Urban Development Department in regard to the implementation of the outstanding assurances as contained in its 33rd Report. (ii) Confirmation of Proceedings.
52.	3rd February, 2004	9	Drafting and finalization of its 34th Report.
53.	23rd February, 2004	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 34th Report.
54.	1st March, 2004	6	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 34th Report.
55.	4th March, 2004 (New Delhi)	11	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 34th Report.

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56.	8th March, 2004	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 34th Report.
57.	15th March, 2004	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 34th Report.
58.	22nd March, 2004	10	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 34th Report.
59.	29th March, 2004	9	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding assurances as contained in its 34th Report.

The details of the meetings held at places other than Chandigarh are as under :—

Sr. No.

1.	25th June, 2003	Chamba (H.P.)
2.	27th June, 2003	Dalhousie (H.P.)
3.	18th August, 2003	Haryana Bhawan, New Delhi
4.	22nd August, 2003	Amritsar (Punjab)
5.	29th October, 2003	Agra (U.P.)
6.	31st October, 2003	Haryana Bhawan, New Delhi
7.	24th December, 2003	Haryana Bhawan, New Delhi
8.	13th January, 2004	Yamunanagar
9.	14th January, 2004	Panipat
10.	15th January, 2004	Faridabad
11.	16th January, 2004	Hisar

Report presented

The Committee presented its 34th Report for the year 2003-2004 to the House on 16th February, 2004.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee consisting of 7 Members of the Haryana Vidhan Sabha (including the Advocate General) was nominated by the Hon'ble Speaker on the 9th April, 2003 and was notified in the official Gazette vide Notification No. HVS-SLC-1/2003-04/29, dated 9th April, 2003.

Vaid Kapoor Chand was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 56 meetings during the period under Review.

The names of Members/Special Invitee and number of meetings attended by each of them are shown in the following Table :—

Sr. No.	Name of the Member		Number of meetings attended
1.	Vaid Kapoor Chand, M.L.A.	Chairperson	33
2.	Shri Mange Ram Gupta, M.L.A.	Member	53
3.	Shri Dharambir Singh, M.L.A.	Member	53
4.	Shri Karan Singh Dalal, M.L.A.	Member	52
5.	Shri Lila Ram, M.L.A.	Member	45
****6.	Dr. Sita Ram, M.L.A.	Member	03
7.	Advocate General	Member	Nil
*8.	Shri Rambir Singh, M.L.A.	Member	02
***9.	Shri Jatinder Singh, Malik, M.L.A.	Member	45
*****10.	Shri Banta Ram, M.L.A.	Member	06
	Special Invitee		
**	Smt. Veena Chhibbar, M.L.A.		05

* *Shri Rambir Singh, M.L.A., who was nominated as Member w.e.f. 16th April, 2003 vide Notification No. HVS-SLC-1/2003-2004/35, dated 16th April, 2003, resigned from the membership of the Committee w.e.f. 23rd April, 2003 vide Notification No. HVS-SLC-1/2003-04/38, dated the 23rd April, 2003.*

** *Smt. Veena Chhibbar, M.L.A., who was nominated as Special Invitee w.e.f. 16th April, 2003 vide Notification No. HVS/SLC-1/2003-04/35, dated 16th April, 2003, resigned from the membership of the Committee w.e.f. 10th June, 2003 (A.N.) vide Notification No. HVS-SLC-1/2003-04/46, dated 10th June, 2003.*

*** *Shri Jitender Singh Malik, M.L.A. was nominated as Member w.e.f. 23rd April, 2003 vide Notification No. HVS-SLC-1/2003-04/38, dated the 23rd April, 2003.*

**** *Dr. Sita Ram, M.L.A. who was nominated as Member w.e.f. 9th April, 2003 vide Notification No. HVS-SLC-1/2003-04/29, dated the 9th April, 2003, resigned from the membership of the committee w.e.f. 6th May, 2003 vide Notification No. HVS-SLC-1/2003-04/41, dated the 6th May, 2003.*

***** *Shri Banta Ram, M.L.A. was nominated as Member w.e.f. 10th July, 2003 for the remaining period of the year 2003-04 vide Notification No. HVS-SLC-1/2003-04/50, dated the 10th July, 2003.*

Rules Scrutinised

The Committee scrutinised the following Rules/Bye-laws :—

1. The Haryana Municipal (Immovable Encroachments) Bye-laws, 1978 framed under the Haryana Municipal Act, 1973.
2. The Haryana Municipal Drainage and Sanitation Bye laws, 1977 framed under the Haryana Municipal Act, 1973.
3. The Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.
4. The Haryana Cooperative Societies Rules, 1989 framed under the Haryana Cooperative Societies Act, 1984.
5. The Haryana School Education Rules, 2003 framed under the Haryana School Education Act, 1995.

Meetings held and Business transacted

The dates of the meetings, the number of Members and the Business transacted at each meeting are given below :—

Sr. No.	Date of Meeting	Number of Members present	Business Transacted
1	2	3	4
1.	17th April, 2003	7	Welcome Address by the Secretary.
2.	22nd April, 2003	7	Selection of Rules for scrutiny.
3.	29th April, 2003	5	1. Papers placed before the Committee. 2. Scrutiny of Haryana Municipal (Immovable Encroachments) Bye Laws, 1978 framed under the Municipal Act, 1973.
4.	6th May, 2003	7	Resumption of scrutiny of Haryana Municipal (Immovable Encroachments) Bye-laws, 1978 framed under the Municipal Act, 1973.
5.	13th May, 2003	7	Resumption of scrutiny of Haryana Municipal (Immovable Encroachments) Bye-laws, 1978 framed under the Municipal Act, 1973.
6.	22nd May, 2003	6	Scrutiny of the Haryana Cooperative Societies Rules, 1989 framed under the Haryana Cooperative Societies Act, 1984.

1	2	3	4
7.	28th May, 2003	7	Observation of the Committee regarding supply of un-amended upto-date copies of Haryana Cooperative Societies Rules, 1989 framed under the Haryana Cooperative Societies Act, 1984.
8.	2nd June, 2003	6	Scrutiny of Haryana Municipal Drainage and Sanitation Bye-Laws, 1977 framed under the Haryana Municipal Act, 1973.
9.	10th June, 2003	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of Haryana Municipal Drainage and Sanitation Bye-laws, 1977 framed under the Haryana Municipal Act, 1973.
10.	16th June, 2003	6	<ol style="list-style-type: none"> 1. Condolence resolution on the sad demise of Shri Gaje Singh, father of Shri Satbir Singh Kadian, Hon'ble Speaker, Haryana Vidhan Sabha. 2. Resumption of Scrutiny of Haryana Municipal Drainage and Sanitation Bye-laws, 1977 framed under the Haryana Municipal Act, 1973.
11.	24th June, 2003	5	Resumption of scrutiny of Haryana Municipal Drainage and Sanitation Bye-laws, 1977 framed under the Municipal Act, 1973.
12.	1st July, 2003	5	Resumption of scrutiny of Haryana Municipal Drainage and Sanitation Bye-laws, 1977 framed under the Haryana Municipal Act, 1973.
13.	8th July, 2003	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of Haryana Municipal Drainage and Sanitation Bye-laws, 1977 framed under the Haryana Municipal Act, 1973.
14.	15th July, 2003	5	Resumption of scrutiny of Haryana Municipal Drainage and Sanitation Bye-laws, 1977 framed under the Haryana Municipal Act, 1973.
15.	21st July, 2003	5	Resumption of scrutiny of Haryana Municipal Drainage and Sanitation Bye-

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			laws, 1977 framed under the Haryana Municipal Act, 1973.
16.	29th July, 2003	5	Resumption of scrutiny of Haryana Municipal Drainage and Sanitation By-laws, 1977 framed under the Haryana Municipal Act, 1973.
17.	30th July, 2003	4	Resumption of scrutiny of Haryana Municipal Drainage and Sanitation By-laws, 1977 framed under the Haryana Municipal Act, 1973.
18.	5th August, 2003	4	Scrutiny of the Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.
19.	11th August, 2003	6	Resumption of scrutiny of the Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.
20.	21st August, 2003	5	Resumption of scrutiny of the Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972.
21.	26th August, 2003	5	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973 framed under the Haryana Public Premises and Land (Eviction and Rent Recovery) Act, 1972. 2. Selection of Rules.
22.	3rd September, 2003	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984. 3. The Committee decided to undertake a study tour to the State of Rajasthan w.e.f. 16th September, 2003 to 23rd September, 2003.

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23.	16th September, 2003	6	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984. 2. Selection of Rates.
24.	18th September, 2003 (Chittorgarh)	5	The Committee went through the provisions of the Haryana School Education Act, 1995 and made the observations/recommendation thereon.
25.	19th August, 2003 (Mount Abu)	5	The Committee went through the provisions of the Haryana School Education Act, 1995 and made the observations/recommendation thereon.
26.	21st September, 2003 (Jaisalmer)	2	Meeting adjourned for want of Quorum.
27.	23rd September, 2003 (Ajmer)	5	Scrutiny of the Haryana School Education Rules, 2003 framed under the Haryana School Education Act, 1995.
28.	30th September, 2003	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
29.	1st October, 2003	5	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984. 2. Confirmation of Proceedings.
30.	7th October, 2003	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
31.	14th October, 2003	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
32.	21st October, 2003	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.

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33.	28th October, 2003	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
34.	4th November, 2003	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
35.	11th November, 2003	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
36.	18th November, 2003	4	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
37.	25th November, 2003	5	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
38.	3rd December, 2003	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
39.	10th December, 2003	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984. 3. The Committee decided to undertake study tour to the States of West Bengal, Tamil Nadu and Union Territory of Andaman and Nicobar Islands w.e.f. 27th January, 2004 to 7th February, 2004.
40.	16th December, 2003	7	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984. 2. Confirmation of Proceedings.

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41.	23rd November, 2003	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
42.	30th December, 2003	6	Resumption of scrutiny of the Haryana Co-operative Societies Rules, 1989 framed under the Haryana Co-operative Societies Act, 1984.
43.	6th January, 2004	6	<ol style="list-style-type: none"> 1. The Committee scrutinised the replies received from the Haryana Urban Development Department. 2. The Committee decided to cancel its study tour to the States of West Bengal, Tamil Nadu and Andaman & Nicobar Islands, which was scheduled to commence w.e.f. 27th January, 2004 to 7th February, 2004. However, the Committee decided to hold its own meetings at Haryana Bhawan, New Delhi and Mathura on 27th and 30th January, 2004 and 29th January, 2004 respectively.
44.	13th January, 2004	5	<p>Oral examination of the representatives of the Urban Development Department in respect of replies to the observations/recommendations of the Committee made in its 32nd Report in respect of-(i) The Haryana Municipal (Boundary Walls Hedges and Fences) Bye-laws, 1976 ; (ii) The Haryana Municipal (Movable Encroachments or Overhanding Structures Bye-laws, 1976 ; (iii) The Haryana Municipal Delimitation of Wards Rules, 1977 ; and also in respect of replies to the observations/recommendations made on the Haryana Municipal Drainage and Sanitation Bye-laws, 1977 and the Haryana Municipal (Immovable Encroachments) Bye-laws, 1977.</p>
45.	20th January, 2004	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the Financial Commissioner and Principal Secretary to Government Haryana, Housing Department for non-implementation of observations/recommendations of the

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			<p>Committee as referred to made in its 28th-33rd Report in respect of-(i) The Housing Board Haryana (Disposal of Property-Betterment Charges, Eviction Assessment of Damages and Manner of Appeal) Rules, 1975 ; and (ii) The Punjab Industrial Housing Rules, 1956 (33rd Report).</p> <p>3. Oral examination of the Commissioner & Secretary to Government Haryana, Education and Language Department for non-supply of reply to the observations/recommendations sent to the Department in respect of the Haryana School Education Rules, 2003.</p>
46.	27th January, 2004 (Haryana Bhawan, New Delhi)	4	The Committee scrutinised the replies received from the various Departments in regard to the implementation of observations/recommendations made by the Committee in its earlier reports.
47.	29th January, 2004 (Mathura)	1	The Committee scrutinised the replies received from the various Departments in regard to the implementation of observations/recommendations made by the Committee in its earlier reports.
48.	30th January, 2004 (Haryana Bhawan, New Delhi)	4	The Committee scrutinised the replies received from the various Departments in regard to the implementation of observations/recommendations made by the Committee in its earlier reports. The Committee also decided to orally examine some Departments in its next meeting to be held on 3rd February, 2004.
49.	3rd February, 2004	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the representatives of the Education and Language Department regarding the reply to the observations/recommendations of the Committee sent by the Department in respect of-(i) The Haryana School Education Rules, 2003 ; and for non-implementation of observations/recommendations of the Committee

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			made in its 33rd Reports ; (ii) The Haryana Affiliated Colleges (Security of Service) Rules, 1980 ; and (iii) The Haryana Affiliated Colleges (Security of Service) Rules, 1993.
			3. Oral examination of the Financial Commissioner and Principal Secretary to Government Haryana, Revenue Department regarding interim reply to observations/recommendations of the Committee sent by the Department in respect of the Haryana Public Premises and Land (Eviction and Rent Recovery) Rules, 1973.
50.	25th February, 2004	4	1. Watching of Implementation of outstanding recommendations of the Committee made in its earlier Reports. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 9th and 10th March, 2004 at 3.00 P.M. and 10.00 A.M. respectively.
51.	3rd March, 2004	5	Watching of implementation of outstanding recommendations made in its earlier Reports:
52.	9th March, 2004 (Haryana Bhawan, New Delhi)	5	Watching of implementation of outstanding recommendations made in its earlier Reports.
53.	10th March, 2004 (Haryana Bhawan, New Delhi)	5	Watching of implementation of outstanding recommendations made in its earlier Reports.
54.	16th March, 2004	6	Watching of implementation of outstanding recommendations made in its earlier Reports.
55.	22nd March, 2004	6	Selection of Rules for Scrutiny.
56.	29th March, 2004	5	Watching of implementation of outstanding recommendations made in its earlier Reports.

Meetings at places other than Chandigarh

The Committee held its meetings on the following dates and places :

- | | |
|-------------------------|---------------------------|
| 1. 18th September, 2003 | Chittorgarh |
| 2. 19th September, 2003 | Mount Abu |
| 3. 21st September, 2003 | Jaisalmer |
| 4. 23rd September, 2003 | Ajmer |
| 5. 27th January, 2004 | Haryana Bhawan, New Delhi |
| 6. 29th January, 2004 | Mathura |
| 7. 30th January, 2004 | Haryana Bhawan, New Delhi |
| 8. 9th March, 2004 | Haryana Bhawan, New Delhi |
| 9. 10th March, 2004 | Haryana Bhawan, New Delhi |

Report Presented

The Committee presented to the House its 34th Report for the year 2003-2004 on the 16th February, 2004.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE OF PRIVILEGES

The Committee of Privileges consisting of ten Members was nominated by the Speaker on the 9th April, 2003, vide notification No. 1-Priv-2003/25, dated 9th April, 2003.

Shri Bhagwan Sahai Rawat, M.L.A. was appointed by the Speaker as Chairperson of the Committee. The Committee held total number of 64 meetings during the period under review. The name of the Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Names of the Members	Number of meetings attended
1.	Shri Bhagwan Sahai Rawat, M.L.A.	Chairperson 60
2.	Shri Dan Singh, M.L.A.	Member 36
3.	Shri Zakir Hussain, M.L.A.	Member 53
4.	Shri Daryao Singh, M.L.A.	Member 53
5.	Smt. Veena Chhiber, M.L.A.	Member 47
6.	Shri Nafe Singh Rathi, M.L.A.	Member 49
7.	Shri Amar Singh Dhanday, M.L.A.	Member 42
8.	Shri Ramesh Kumar Khatak, M.L.A.	Member 20
9.	Shri Ramesh Rana, M.L.A.	Member 10
10.	Shri Ramphal Kundu, M.L.A.	Member 20

Pending Questions of Privileges

1. Question of alleged breach of privilege given notice of by Shri Puran Singh, Dabra, M.L.A. and Padam Singh, M.L.A., against Shri Jai Parkash Barwala M.L.A. regarding taking of Mock Chair in the well of the House and showing himself as Speaker of the Assembly, defying the orders of the Chair and challenging and protesting against the ruling of the Chair constantly, thus committing the contempt of the House/breach of privilege etc. by Shri Jai Parkash Barwala, M.L.A. on 5th March, 2002.

2. Question of alleged breach of Privilege given notice of by Shri Rajender Singh Bisla, M.L.A. and Ram Kuwar Saini, M.L.A., against Shri Karan Singh Dalal, M.L.A. for obstructing and making uncalled for remarks against His Excellency, the Governor on 4th March, 2002 and helping greatly Shri Jai Parkash Barwala, M.L.A. in taking Mock Chair in the well of the House at the time when the Sabha was in Session on 5th March, 2002 thereby committing the contempt of the House/breach of privilege etc. by Shri Karan Singh Dalal, M.L.A.

3. Question of alleged breach of Privileges given notice of by Shri Bhagi Ram, M.L.A. and Sh. Pawan Kumar, M.L.A., against Sarvshri Capt. Ajay Singh Yadav, M.L.A., Jagjit Singh Sangwan, M.L.A. and Dharmbir Singh, M.L.A. for coming to/remaining in

the well of the House in utter defiance of the Chair and continuously arguing with the Speaker, trying to manhandle with the Watch and Ward staff and throwing a book towards the Chair by Capt. Ajay Singh Yadav, M.L.A., breaking a light box while rushing to the well of the House, causing damage to the Government property by Shri Dharambir Singh, M.L.A. and using unparliamentary words and uncalled for remarks etc. in the House by Shri Jagjit Singh Sangwan, M.L.A. and there by committing the contempt of the House/breach of privilege etc. by Capt. Ajay Singh Yadav, Jagjit Singh Sangwan, and Dharambir Singh, M.L.A.s on 5th March, 2002.

4. Question of alleged breach of Privilege given notice of by Dr. Sita Ram, M.L.A. and Shri Jasbir Singh Mallour, M.L.A., against Dr. Raghubir Singh Kadian, M.L.A. for coming to/remaining in the well of the House, tearing the book of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, leading to grave disorder, breaking a light box in the House thereby committing contempt of the House/breach of privilege etc. by Dr. Raghubir Singh Kadian, M.L.A on 5th March, 2002.

Meeting held and Business transacted

Sr. No.	Date of Meeting	Members Present	Business Transacted
1	2	3	4
1.	8th April, 2003	6	The Committee informally discussed the agenda fixed for the meeting and thereafter examined the contemner Sarvshri Capt. Ajay Singh Yadav, Dharambir Singh and Dr. Raghubir Singh Kadian, M.L.As. against whom Privileges motion have been referred. The Committee decided to summon Shri Jagjit Singh Sangwan, M.L.A. regard to the alleged breach of privilege against him.
2.	16th April, 2003	6	The Committee was informed that Shri Jagjit Singh, Sangwan M.L.A. has been summoned for today with registered A.D. letter but no information whatsoever has been received either from Shri Jagjit Singh Sangwan, M.L.A. or with regard to the A.D. letter. The Committee decided to summon Shri Jagjit Singh Sangwan, M.L.A. on 22nd April, 2003 and Shri Dharambir Singh, M.L.A. on 29th April, 2003.
3.	22nd April, 2003	6	The Committee was informed that Shri Jagjit Singh Sangwan, M.L.A. has been summoned for 22nd April, 2003 with registered A.D.

letter, but no information whatsoever has been received either form Shri Jagjit Singh Sangwan, M.L.A. or with regard to A.D. letter.

The Committee therefore, decided to summon Shri Jagjit Singh Sangwan, M.L.A. for 29th April, 2003 and 6th May, 2003. The Committee also desired that the summon may be served upon Shri Jagjit Singh Sangwan, M.L.A. when he comes to attend the meeting of Committee of the Welfare of Scheduled Castes and Scheduled Tribes on 29th April, 2003 in the Haryana Vidhan Sabha through notice Branch and with the assistance of concerned Officer.

The Committee also desired that a letter may be written to the Post-Master General, Chandigarh to clarify the position as to whether the registered letters have been delivered to Shri Jagjit Singh Sangwan, M.L.A. as the acknowledgement have not been received back in this Secretariat till today.

4. 30th April, 2003

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The Committee was informed about the position of delivery of summon to Shri Jagjit Singh Sangwan, M.L.A. against whom alleged breach of privilege is pending, in the meeting of the welfare of Scheduled Castes and Scheduled Tribes Committee held on 29th April, 2003 in which he has refused to take the summon. The Committee took a serious note of the refusal to take the summon and delaying tactics adopted by Shri Jagjit Singh Sangwan, M.L.A. as on an earlier occasion also, when Shri Jagjit Singh Sangwan, M.L.A. was present in the Haryana Vidhan Sabha and he was summoned to comes in the meeting of the privileges Committee he had refused to oblige.

As Shri Jagjit Singh Sangwan, M.L.A. has also been summoned on 6th May, 2003 through registered A.D. letter sent by this Secretariat the Committee decided to wait till 6th May, 2003 for taking any further decision in the matter.

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The Committee confirmed the proceedings of the meetings held on the dates, 25th February, 2003, 21st March, 2003, 8th April, 2003, 16th April, 2003 and 22nd April, 2003.

The Committee decided to summon Shri Dharambir Singh, M.L.A. on 6th May, 2003 and Capt. Ajay Singh Yadav, M.L.A. on 7th May, 2003 in regard to alleged breach of privileges against them.

The Committee decided to summon Dr. Raghur Singh Kadian, M.L.A. on 6th May, 2003 and Shri Karan Singh Dalal, M.L.A. on 7th May, 2003 and Shri Jai Parkash Barwala, M.L.A. on 7th May, 2003.

5. 6th May, 2003

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The Committee informally discussed the agenda fixed for the meeting and thereafter examined the contemnors Sarvshri Dharambir Singh, Dr. Raghur Singh Kadian and Shri Jai Parkash Barwala, M.L.As. against whom privileges motions have been referred.

The Committee decided to summon Shri Dharambir Singh, M.L.A. on 22nd May, 2003.

The Committee was informed that Shri Jagjit Singh Sangwan, M.L.A. has been summoned for 6th May, 2003 with registered A.D. letter, but no information whatsoever has been received either from Shri Jagjit Singh Sangwan, M.L.A. or with regard to the A.D. letter on an earlier occasion i.e. on 29th April, 2003. Shri Jagjit Sangwan, M.L.A. was tried to be delivered summon in the meeting of the Committee S.C./S.T. Welfare held on 29th April, 2003 in which he has refused to take the summon. The Committee decided to summon Shri Jagjit Singh Sangwan, M.L.A. for 23rd May, 2003. The Committee also desired that this summon be served upon Shri Jagjit Singh Sangwan, M.L.A. when he comes to attend the meeting of the Committee on the S.C./S.T. Welfare on

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12th May, 2003 in the Committee Room of H.V.S. through notice Branch and with the assistant of the concerned Officer.

The Committee also desired that for effective services of summon, the summon may be delivered to Shri Jagjit Singh Sangwan, M.L.A. through Sub Divisional Officer (Civil) Bhiwani to arrange his presence before the Committee on 23rd May, 2003, positively, as he has failed to appear before the Committee inspite of many registered A.D. letters.

Dr. Raghbir Singh Kadian, M.L.A. appeared before the Committee alongwith his Advocate Shri Manjit Singh Dalal, whose "Vakalatnama" was accepted and sought exemption from personal appearance from attending the proceeding of the privileges Committee to which the Committee did not agree. The Committee decided to summon Dr. Raghbir Singh Kadian, M.L.A. for 22nd May, 2003.

The Committee examined Capt. Ajay Singh Yadav, M.L.A.

6. 7th May, 2003

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The Committee was informed that Shri Karan Singh Dalal, M.L.A. has been summoned for 4th May, 2004 by registered A.D. letter, but no information whatsoever has been received either from Shri Karan Singh Dalal, M.L.A. or with regard to the A.D. letter. The Committee waited for the contemner Shri Karan Singh Dalal, M.L.A., upto 12.15 P.M. Registered A.D. letter was received back undelivered by this Secretariat and the matter was brought to the notice of the Committee.

The Committee decided to summon Shri Karan Singh Dalal, M.L.A. for 23rd May, 2003 by registered A.D. letter as well as through service of summons when he comes to attend the meeting of the Committee on Subordinate legislation on 13th May, 2003 through notice Branch and with the assistance of the concerned officer *i.e.* D.S.

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			(II). The Committee also decided that an effective service of summons the summons may be delivered to Shri Karan Singh Dalal, M.L.A. through the Sub-Divisional Officer (Civil) Palwal, Distt. Faridabad, as well as through the D.C. Chandigarh, to arrange his presence before the Committee on 23rd May, 2003.
			Shri Jai Parkash Barwala, M.L.A. had been summoned to appear before the Committee of privileges fixed for 7th May, 2003. He had already appeared on 6th May, 2003, and sought exemption from appearing on 7th May, 2003. The Committee has already considered and acceded to the request of Shri Jai Parkash Barwala, M.L.A. in its meeting on 6th May, 2003 and decided to summon him on 22nd may, 2003. Capt. Ajay Singh Yadav, against whom privilege motion has been referred appeared before the Committee alongwith his Advocates. Shri Joginder Pal Sharma, Shri Narendera Sura and Shri Dinesh Kumar Thakur, whose "Vakalatnama" was also accepted. The Committee decided to summon Capt. Ajay Singh Yadav for 28th May, 2003.
			The Committee decided to hold its next meeting on 13th May, 2003 at Sirsa.
7.	13th May, 2003	3	Meeting adjourned for want of quorum.
8.	22nd May, 2003	4	Meeting adjourned for want of quorum.
9.	23rd May, 2003	3	Meeting adjourned for want of quorum.
10.	28th May, 2003	6	The Committee examined, Capt. Ajay Singh Yadav, M.L.A., with regard to the alleged breach of privilege against him given notice by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A..

The Committee decided to summon Shri Jai Parkash Barwala, M.L.A. on 9th June, 2003 with regard to the alleged breach of privilege against him given by Shri Puran Singh Dabra and Shri Padam Singh M.L.As.

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			The Committee decided to summon Shri Dharmbir Singh, M.L.A. on 9th June, 2003 with regard to the alleged breach of privileges against him given notice of by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar M.L.A.
11.	29th May, 2003	7	<p>The Committee examined, considered and discussed the evidence on record with regard to the alleged breach of privileges against Sarvshri Jai Parkash Barwala, M.L.A. Dharambir Singh, M.L.A., Dr. Raghubir Singh Kadian, M.L.A., Karan Singh Dalal, M.L.A. and Capt. Ajay Singh Yadav, M.L.A., partially.</p> <p>The Committee decided to summon Dr. Raghubir Singh Kadian, M.L.A. on 9th June, 2003 with regard to the alleged breach of privilege against him given notice of by Shri Jasbir Singh Mallour, M.L.A. and Shri Padam Singh, M.L.A.</p> <p>The Committee decided to summon Shri Karan Singh dalal, M.L.A. on 10th June, 2003 with regard to the alleged breach of privilege against him given notice of by Shri Rajinder Singh Bisla, and Ram Kuwar Saini, M.L.A..</p> <p>The Committee decided to summon Capt. Ajay Singh Yadav, M.L.A. on 10th June, 2003 with regard to the alleged breach of privilege against him .</p> <p>The Committee decided to summon Shri Jagjit Singh Sangwan, M.L.A. on 10th June, 2003 with regard to the alleged breach of privilege against him given notice of by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A.</p>
12.	4th June, 2003	7	The Committee partly examined, considered and discussed the evidence on record with regard to the alleged breach of privileges against Sarvshri Jai Parkash Barwala, Dharambir Singh, Dr. Raghubir Singh Kadian, Karan Singh Dalal and Capt. Ajay Singh Yadav, M.L.As.

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13.	9th June, 2003	6	<p>Proceedings of the meetings of the Committee held on 30th March, 2003 & 22nd April, 2003 were also confirmed.</p> <p>The Committee informally discussed the agenda fixed for the meeting. The Committee examined Shri Jai Parkash Barwala, M.L.A. against whom alleged breach of privilege motion has been referred.</p> <p>The Chairperson informed the Committee that Shri Dharambir Singh, M.L.A. has been summoned today, has requested him telephonically for condonation of his absence for today and he may be permitted to appear on 10th June, 2003, which was acceded to by the Committee.</p>
14.	10th June, 2003	7	<p>The Committee examined Dr. Raghubir Singh Kadian, M.L.A. against whom alleged breach of privilege motion has been referred.</p> <p>The Committee examined Sarvshri Dharambir Singh, Jagjit Singh and Capt. Ajay Singh Yadav, M.L.A. with their Advocates against whom the alleged breach of privilege motion has been referred.</p> <p>The Committee was informed that a fax has been received in the Haryana Vidhan Sabha from Shri Karan Singh Dalal, M.L.A. stating therein that he shall be unable to present himself before the Committee on 10th June, 2003 as he shall be in a hurry to reach before D.S.P., Fatehabad at 10.00 A.M. in connection with a case registered in the City Police Station.</p> <p>It came to the Knowledge of the Committee that Shri Karan Singh Dalal, M.L.A. who is a member of the Subordinate Legislation Committee has come present in the said Committee meeting fixed for 11.30 A.M. on 10th June, 2003. But he has failed to appear before the Committee of privileges. This is lapse on the part of Shri Karan Singh Dalal, M.L.A. for which the Committee took a serious note.</p>

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			<p>The Committee again discussed its study tour programme to the State of Uttaranchal Pradesh, approved by the Hon'ble Speaker from 11th June, 2003 to 17th June, 2003.</p> <p>The Committee after thorough and detailed discussion, decided to undertake the above tour programme <i>w.e.f.</i> 11th June, 2003 to 18th June, 2003 as per copy of tour programme.</p>
15.	15th June, 2003	8	<p>The Committee partly examined, considered and discussed the evidence on record with regard to the alleged breach of privileges against Sarvshri Jai Parkash Barwala, Dharambir Singh, Dr. Raghubir Singh Kadian, Karan Singh Dalal and Capt. Ajay Singh Yadav, M.L.As.</p>
16.	18th June, 2003	7	<p>The Committee partaly examined, considered and discussed the evidence on record with regard to the alleged breach of privileges against Sarvshri Jai Parkash Barwala, Dharambir Singh, Dr. Raghubir Singh Kadian, Karan Singh Dalal and Capt. Ajay Singh Yadav, M.L.As.</p>
17.	24th June, 2003	2	<p>There was no quorum. As such, no business was transacted.</p>
18.	1st July, 2003	7	<p>The Committee passed the condolence resolution on the death of Shri Gaje Singh father of Hon'ble Speaker Shri Satbir Singh Kadian on 10th June, 2003 and desired that a copy of the resolution be sent to the breaved family.</p> <p>The Committee decided to summons the contemner Sarvshri Karan Singh Dalal, M.L.A. on 8th July, 2003 at 12.30 P.M., Dr. Raghubir Singh Kadian, M.L.A. on 8th July, 2003 at 12.00 noon, Dharambir Singh, M.L.A. on 8th July, 2003 at 1.00 P.M. and Capt. Ajay Singh Yadav, M.L.A. on 8th July, 2003 at 2.30 P.M.</p> <p>The Committee decided to hold its next meeting on 8th July, 2003, at Chandigarh.</p>
19.	8th July, 2003	7	<p>The Committee passed the condolence resolution on the death of Shri</p>

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			<p>Shamsher Singh, brother of Shri Puran Singh Dabra, M.L.A. on 20th June, 2003 and desired that a copy of the resolution be sent to the breaved family.</p> <p>The Committee recorded the oral evidence of Shri Karan Singh Dalal, M.L.A.</p>
20.	16th July, 2003	7	<p>The Committee recorded the oral evidence of Dr. Raghbir Singh Kadian, M.L.A. and directed that written reply may be submitted on 22nd July, 2003.</p> <p>The Committee decided to summon Dr. Raghbir Singh Kadian, M.L.A. on 31st July, 2003.</p>
21.	22nd July, 2003	7	<p>The Committee recorded the oral evidence of Shri Jai Parkash Barwala, M.L.A.</p> <p>The Committee recorded the oral evidence of Capt. Ajay Singh Yadav, M.L.A.</p> <p>The Committee recorded the oral evidence of Shri Karan Singh Dalal, M.L.A.</p> <p>The Committee decided to summon Sarvshri Dharmbir Singh, M.L.A. on 5th August, 2003 at 12 noon, Shri Karan Singh Dalal, M.L.A. on 5th August, 2003 at 12.30 P.M. and Jai Parkash Barwala, M.L.A. on 12th August, 2003 at 12 noon.</p> <p>The Chairperson confirmed the proceedings of the meetings of the Committee held on 6th May, 2003, 7th May, 2003, 4th June, 2003, 9th June, 2003, 10th June, 2003, 15th June, 2003, 1st July, 2003 and 8th July, 2003.</p>
22.	31st July, 2003	7	<p>The Committee recorded the oral evidence of Raghbir Singh Kadian, M.L.A.</p> <p>The Committee decided to summon Sarvshri Dharmbir Singh, Karan Singh Dalal and Dr. Raghbir Singh Kadian, M.L.As. against whom privileges motion have been referred on 7th August, 2003 at 12.00 noon, 12.30 P.M. and 1.00 P.M. respectively.</p> <p>The Committee decided to summon Shri Jai Parkash Barwala, M.L.A. against</p>

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			whom privilege motion has been referred, for 14th August, 2003 instead of 12th August, 2003.
23.	7th August, 2003	4	There was no quorum. As such no business was transacted.
24.	14th August, 2003	8	<p>The Committee recorded the oral evidence of Shri Jai Parkash Barwala, M.L.A. in regard to the question of alleged breach of privilege given by Shri Puran Singh Dabra and Shri Padam Singh, M.L.A.</p> <p>A Telegram dated 7th August, 2003 received from Shri Dharmbir Singh, M.L.A. placed before the Committee and noted the contents thereof.</p> <p>Shri Karan Singh Dalal, has informed the Committee that he shall not be able to present himself before the Committee on 7th August, 2003 instant, because he shall present himself in the Court of Shri S.K. Goel A.D.O. Faridabad. The Committee noted the contents thereof.</p> <p>The Committee decided to summon Sarvshri Jai Parkash Barwala, M.L.A. on 26th August, 2003 at 11.30 A.M., Shri Dharmbir Singh, M.L.A. on 26th August, 2003 at 12.00 noon, and Karan Singh Dalal, M.L.A. on 26th August, 2003 at 12.30 P.M.</p> <p>The Committee decided to summon Dr. Raghbir Singh Kadian, M.L.A., with regard to the alleged breach of privilege against him given notice of Dr. Sita Ram, M.L.A., and Shri Jasbir Singh Mallour M.L.A. on 26th August, 2003 at 1.00 P.M.</p>
25.	21st August, 2003	8	The Committee considered the pending privileges issues against Sarvshri Jai Parkash Barwala, Dharmbir Singh, Karan Singh Dalal, Raghbir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.
26.	26th August, 2003	8	The Committee recorded the oral evidence of Shri Jai Parkash Barwala, M.L.A. with regard to the alleged breach of Privilege

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against him given notice by Shri Puran Singh Dabra and Padam Singh, M.L.As.

The Committee recorded the oral evidence of Shri Dharmbir Singh, M.L.A. in regard to the alleged breach of privilege against him given notice by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A.

The Committee decided to summon Shri Dharmbir Singh, M.L.A. to appear before the Committee with his Advocate on the next date of the meeting on 2nd September, 2003.

The Committee recorded the oral evidence of Shri Karan Singh Dalal, M.L.A. against whom the privilege motion has been referred.

Shri Karan Singh Dalal, M.L.A. given an application for engaging of an Advocate was placed before the Committee and the Committee observed that Shri Karan Singh Dalal, M.L.A. may be permitted to be heard by a counsel, but if permitted it may be made clear to him, while summoning for the next date, that he alongwith his counsel should come well perpared and appear before the Committee on 2nd September, 2003 and no further extension will be granted to him as he has already been given sufficient opportunity.

The Committee recorded the oral evidence of Raghubir Singh Kadian, M.L.A.

The Committee decided to summon Shri Karan Singh Dalal, M.L.A. with regard to the alleged breach of Privilege against him given notice of by Shri Rajinder Singh Bisla, M.L.A. and Shri Ram Kumar Saini, M.L.A. on 2nd September, 2003.

27. 2nd September, 2003 6

The Committee informally discussed the agenda. A Fax message dated 1st September, 2003 received from Shri Karan Singh Dalal, M.L.A., showing his in ability to appear before the Committee, and the same was placed before the Committee, Committee noted the contents thereof.

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The Committee recorded the oral evidence of Shri Dharmbir Singh, M.L.A. in regard to the question of alleged breach of privilege given notice of by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A.

The Committee asked Shri Dharmvir Singh, M.L.A. to submit his reply on 3rd September, 2003.

28. 3rd September, 2003 9

The Committee recorded the oral evidence of Shri Dharmvir Singh, M.L.A., Shri Dharmvir Singh, M.L.A. submitted an application before the Committee and the Committee noted the contents thereof.

The reply received from Shri Raghbir Singh Kadian, M.L.A. was placed before the Committee, The Committee gone through the reply of the Contemner and observed that the reply will be kept in view while preparing the Report on the privilege issue against Shri Raghbir Singh Kadian, M.L.A.

The letter of Shri Raghbir Singh Kadian, M.L.A. dated 26th August, 2003 requesting for providing certified copies of resume of March Session, 2002 and September, Session, 2002, certified copies of proceedings of the Committee of Privileges and requesting for providing audio-video recording of the proceedings of the Committee of privileges on the date of hearing was placed before the Committee. After going through the contents thereof, the Committee observed that the documents which the Committee can provide to the Hon'ble Member under the Rules has already been provided to him. Therefore, this request of the Hon'ble Member be filed.

2. The reply received from Shri Jai Parkash Barwala, M.L.A. was placed

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before the Committee. The Committee gone through the reply of the contemner and observed that the reply will be kept in view while preparing the Report of the privilege issue against Shri Jai Parkash Barwala, M.L.A.

The letter of Shri Jai Parkash Barwala, M.L.A. dated 26th August, 2003 requesting for providing certified copies of resume of March Session, 2002 and September, Session, 2002, certified copies of proceedings of the Committee of Privileges and requesting for providing audio-video recording of the proceedings of the Committee of Privileges on the date of hearing was placed before the Committee. After going through the contents thereof, the Committee observed that the documents which the Committee can provide to the Hon'ble Member under Rules has already been provided to him. Therefore, this request of the Member be filed.

1. The Committee drafted and finalised 4th Preliminary Report with regard to the question of alleged breach of privilege given notice of by Shri Puran Singh Dabra, M.L.A. and Shri Padam Singh Dahiya, M.L.A. against Shri Jai Parkash Barwala, M.L.A. regarding taking of Mock Chair in the well of the House and showing himself as Speaker of the Assembly, defying the orders of the Chair and challenging and protesting against the ruling of the Chair constantly, thus committing the contempt of the House/breach of privilege etc. by Shri Jai Parkash Barwala, M.L.A. on 5th March, 2002.
2. The Committee drafted and finalised the 4th Preliminary Report with regard to the question of alleged breach of privilege given notice by of Shri Rajinder Singh Bisla, M.L.A. and

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Shri Ram Kuwar Saini, M.L.A. against Shri Karan Singh Dalal, M.L.A. for obstructing and making uncalled for remarks against his Excellency, the Governor on 4th March, 2002 and helping greatly Shri Jai Parkash Barwala, M.L.A. in taking Moch Chair in the well of the House at the time when the Sabha was in Session on 5th March, 2002 thereby committing the contempt of the House/breach of privilege etc. by Shri Karan Singh Dalal, M.L.A. on 5th March, 2002.

3. The Committee drafted and finalised the 4th Preliminary Report with regard to the question of alleged breach of privilege given notice by of Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A. for coming to/remaining in the well of the House in utter defiance of the Chair and continuously arguing with the Speaker trying to manhandle with the watch and ward staff and throwing a book towards the Chair by Capt. Ajay Singh Yadav, M.L.A. breaking of light box while rushing to the well of the House, causing damage to the Government property by Shri Dharmbir Singh, M.L.A. and using unparliamentary words and uncalled for remarks etc. in the House by Shri Jagjit Singh Sangwan, M.L.A. and thereby committing the contempt of the House/breach of privilege etc. by Capt. Ajay Singh Yadav, M.L.A. Shri Dharmbir Singh, M.L.A. and Shri Jagjit Singh Sangwan, M.L.A. on 5th March, 2002.
4. The Committee also drafted and finalised the 4th Preliminary Report with regard to the question of alleged breach of privilege given notice of by of Dr. Sita Ram, M.L.A. and Shri Jasbir Singh Mallour, M.L.A. against

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Dr. Raghubir Singh Kadian, M.L.A. for coming to/remaining in the well of the House, tearing the book of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, leading to grave misconduct and grave disorder, breaking a light box in the House thereby committing contempt of the House/breach of privilege etc. by Dr. Raghubir Singh Kadian, M.L.A. on 5th March, 2002.

The Committee authorised the chairperson to sign and present the same 4th Preliminary Report to the House during the fourth coming Session of the Haryana Vidhan Sabha.

The Committee confirmed the proceedings of the meetings of the Committee held on 8th July, 2003, 16th July, 2003, 31st July, 2003, 14th August, 2003, 21st August, 2003 and 26th August, 2003.

29. 9th September, 2003 5

Request for granting permission to Capt. Ajay Singh Yadav, M.L.A. to file his reply in respect of privilege issue moved against him by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A. was placed before the Committee and the Committee noted the contents thereof and allowed him to file his reply today i.e. 9th September, 2003. Thereafter Capt. Ajay Singh Yadav, M.L.A. filed his reply before the Committee on the same day. The Committee further observed that this reply may be examined by the office and put up before the Committee in one of its subsequent meeting.

The Committee decided to undertake a study tour to the States of Maharashtra, Goa and Union Territory of Andaman & Nicobar from 30th September, 2003 to 10th October, 2003.

The Committee confirmed the proceeding of the meetings of the Committee held on 2nd and 3rd September, 2003.

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30.	16th September, 2003	5	<p>The Committee considered the pending privileges issues against sarvshri Jai Parkash Barwala, Dharmbir Singh, Karan Singh Dalal, Dr. Raghbir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.</p> <p>The Committee decided to undertake a study tour to the State of Maharashtra, Goa and Union Territory of Andaman and Nicobar from 7th October, 2003 to 19th October, 2003 instead of 30th September, 2003 as already permitted by Hon'ble Speaker.</p>
31.	22nd September, 2003	5	<p>The Committee considered the pending privileges issue against Sarvshri Jai Parkash Barwala, Dharmbir Singh, Karan Singh Dalal, Dr. Raghbir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Sangwan, M.L.As.</p> <p>The Committee decided to re-schedule its tour programme from 14th October, 2003 to 24th October, 2003 to the State Maharashtra, Goa and Union Territory of Andaman Nikobar insted of the study tour from 7th October, 2003 to 19th October, 2003 already approved by the Hon'ble Speaker, due to non availability of Air Tickets.</p>
32.	30th September, 2003	7	<p>The Committee considered the pending privileges issues against Sarvshri Jai Parkash Barwala, Dharmbir Singh, Karan Singh Dalal, Dr. Raghbir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Sangwan, M.L.As.</p>
33.	7th October, 2003	8	<p>Paper placed before the Committee in regard to the tour programme.</p> <p>The Committee considered the pending privileges issues.</p>
34.	13th October, 2003	7	<p>The Committee framed the questionnaire to be discussed with the sister Committee during its tour to the States of Goa, Maharashtra and Andaman Nikobar.</p>
35.	16th October, 2003	5	<p>The Committee discussed with the Secretary Goa Legislative Assembly on the matters of common interest and other procedure matters.</p>

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36.	20th October, 2003	5	The Committee of privileges of Maharashtra Legislative Assembly welcomed the visiting Committee by presenting them bouquets. The counterparts of both the Committee discussed about the privileges issue pending in their respective Legislative Assemblies and also discussed on the matters of common interest.
37.	22nd October, 2003	5	The Committee considered the pending privileges issues against Sarvshri Jai Parkash Barwala, Dharmbir Singh, Karan Singh Dalal, Dr. Raghubir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Sangwan, M.L.As.
38.	25th October, 2003	9	The Committee reviewed the discussed held at Goa, Maharashtra and Andaman Nicobar on 16th October, 2003, 20th October, 2003 and 22nd October, 2003 respectively.
39.	31st October, 2003	4	Meeting adjourned for want of quorum.
40.	5th November, 2003	5	The Committee discussed the pending privileges issue against Sarvshri Jai Parkash Barwala, Dharmbir Singh, Karan Singh Dalal, Dr. Raghubir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.
41.	11th November, 2003	5	The Committee considered the pending Privileges issue.
42.	18th November, 2003	4	Meeting adjourned for want of quorum.
43.	3rd December, 2003	3	Meeting adjourned for want of quorum.
44.	9th December, 2003	5	The Committee decided to summon Shri Karan Singh Dalal, M.L.A.
			The Committee also decided to undertake a study tour to Jaipur, Udaipur, Mount Abu and Ajmer (Rajasthan) from 26th December to 2nd January, 2004.
45.	16th December, 2003	7	The application dated 3rd September, 2003 submitted by Capt. Ajay Singh Yadav, M.L.A. on 9th September, 2003 was taken into consideration by the Committee in its

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meeting held on 16th December, 2003. He has desired that he may be given time for inspection of the report/files including Audio/Video recording of proceedings dated 5th March, 2002. He has further desired that he may be given an opportunity to cross examine the complainants and other witnesses, who have already given their statement before the Committee. So far as allowing the opportunity to cross-examine the witnesses of the prosecution is concerned, the Committee is of the view that the practice and procedure as is followed in the Parliament, is meticulously followed in the Haryana Vidhan Sabha.

In view of the Parliamentary practice and procedure mentioned the Committee does not find any solid reason to summon the witnesses of the prosecution/complainants again. So far as summoning of 20, Members of House is concerned, it may be necessary to point out that the act of breach of privileges/contempt of the House took place in the House itself in the presence of the Hon'ble Speaker, who have his consent to raise the privilege motion and the House referred the matter to the Privileges Committee, therefore, the Committee does not find any merit or feel necessity to summon 20 witnesses of the contemner who are not necessary witnesses to prove the matter otherwise, as it is the prime responsibility and requirement of the complainant to prove that any breach of privilege or contempt of the House had been made out against the contemner.

As far as inspection of the report or file including Audio/Video recording of proceedings dated 5th March, 2002 is concerned, it may be clarified that the record/file are treated as confidential and there is no provision in the relevant rules/direction relating to the privilege committee to supply the record/file to any contemner.

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			In view of the above facts and circumstances, the Committee considered in view that the application of Capt. Ajay Singh Yadav, M.L.A. is merely a delaying tactics to prolong the matter and would amount to abuse of procedure and the Committee does not consider it necessary to acceded his request, hence the application is rejected.
46.	23rd December, 2003	8	<p>Sh. Karan Singh Dalal, M.L.A. appeared before the Committee with his Advocate Shri Joginder Pal Sharma, whose 'Va kalatnama' was accepted.</p> <p>The Committee also decided to summon Shri Dharmbir Singh, M.L.A. for 6th January, 2004 at 12.00 noon.</p> <p>The Committee also decided to summon Shri Karan Singh Dalal, M.L.A. on 13th January, 2004 at 12.00 noon.</p>
47.	26th December, 2003	8	<p>The Committee partly examined, considered and discussed the pending issues.</p> <p>The Committee decided to cancel its spot tour to the State of Rajasthan.</p>
48.	31st December, 2003	4	There was no quorum hence no business was transacted.
49.	6th January, 2004	6	Shri Dharmbir Singh, M.L.A. against whom privilege motion has been referred, appeared before the Committee and requested to give another date for submitting his reply. The Committee has acceded to the request of Shri Dharmbir Singh, M.L.A. and decided to summon him on a subsequent date.
50.	13th January, 2004	5	<p>Shri Karan Singh Dalal, M.L.A. against whom privilege motion has been referred appeared before the Committee alongwith his advocate Shri Joginder Pal Sharma and requested to give him another date for submitting his reply as his reply has not been completed. The Committee has acceded to his request.</p> <p>The Committee decided to summon Shri Karan Singh Dalal, M.L.A. on 20th January, 2004 at 2.15 P.M.</p> <p>The Committee decided to summon Shri Dharmbir Singh, M.L.A. on 27th January, 2004 at 2.30 P.M.</p>

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51.	20th January, 2004	5	<p>The Committee recorded the oral evidence of Shri Karan Singh Dalal, M.L.A.</p> <p>Shri Karan Singh Dalal, M.L.A. made a request that he will submit his reply in the next meeting.</p> <p>Although Shri Dharambir Singh, M.L.A. was not called to appear before the Committee on to-day the 20th January, 2004 but on a request made by him he was allowed to appear before the Committee on 20th January, 2004.</p> <p>Shri Dharambir Singh, M.L.A. has informed that he was summoned to appear before the Committee on 27th January, 2004 but due to some domestic work I can not appear on 27th January, 2004 and requested that he may be given some other date.</p> <p>The Committee acceded his request and directed him to submit his reply on 3rd February, 2004.</p> <p>The Committee decided to summon Shri Dharambir Singh, M.L.A. on 3rd February, 2004 at 1.15 P.M.</p> <p>The Committee decided to summon Shri Karan Singh Dalal, M.L.A. on 3rd February, 2004 at 2.30 P.M.</p>
52.	27th January, 2004	3	Meeting adjourned for want of quorum.
53.	3rd February, 2004	5	<p>The Committee recorded the oral evidence of Shri Dharambir Singh, M.L.A. in regard to the question of alleged breach of privileges against him.</p> <p>The Committee recorded the oral evidence of Shri Karan Singh Dalal, M.L.A. and asked him to submit his written reply. Shri Karan Singh Dalal, M.L.A. has submitted his reply to the committee.</p>
54.	4th February, 2004	5	<ol style="list-style-type: none"> The Committee drafted and finalized its 5th Preliminary Report on the matter in regarding to the question of alleged breach of privilege given notice by Shri Puran Singh Dabra, M.L.A. and Shri Padam Singh, M.L.A. against Shri Jai Parkash Barwala, M.L.A. regarding

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taking of mock Chair in the well of the House and showing himself as Speaker of the Assembly, defying the orders of the Chair and challenging and protesting against the ruling of the House/breach of privilege etc. by Shri Jai Parkash Barwala, M.L.A. on 5th March, 2002.

2. The Committee drafted and finalized its 5th Preliminary Report on the matter in regard to the question of alleged breach of privilege given notice by Shri Rajinder Singh Bisla, M.L.A. and Shri Ram Kuwar Saini, M.L.A. against Shri Karan Singh Dalal, M.L.A. for obstructing and making uncalled for remarks against His Excellency, the Governor on 4th March, 2002 and helping greatly Sh. Jai Parkash Barwala, M.L.A. in taking mock Chair in the well of the House at the time when the Sabha was in Session on 5th March, 2002 thereby committing the contempt of the House/breach of privilege etc. by Shri Karan Singh Dalal, M.L.A. on 5th March, 2002.
3. The Committee drafted and finalized its 5th Preliminary Report on the matter in regard to the question of alleged breach of privilege given notice by Shri Bhagi Ram, M.L.A. and Shri Pawan Kumar, M.L.A. for coming to/remaining in well of the House in utter defiance of the Chair and continuously arguing with the Speaker, trying to manhandle with the Watch and Ward Staff and throwing a book towards the Chair by Capt. Ajay Singh Yadav, M.L.A. breaking a light box while rushing to the well of the House, causing damage to the Government property by Shri Dharmbir Singh, M.L.A. and using unparliamentary words and uncalled for remarks etc. in the House by Shri Jagjit Singh Sangwan, M.L.A. and

thereby committing the contempt of the House/breach of privilege etc. by Capt. Ajay Singh Yadav, M.L.A., Shri Dharmbir Singh, M.L.A. and Shri Jagjit Singh Sangwan, M.L.A. on 5th March, 2002.

4. The Committee drafted and finalized its 5th Preliminary Report on the matter in regard to the question of alleged breach of privilege given notice of by Dr. Sita Ram, M.L.A. and Shri Jasbir Singh Mallour, M.L.A. against Dr. Raghubir Singh Kadian, M.L.A. for coming to/remaining in the well of the House tearing the Book of Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly leading to grave misconduct and grave disorder, breaking a light box in the House thereby committing contempt of the House/breach of Privilege etc. by Dr. Raghubir Singh Kadian, M.L.A. on 5th March, 2002.

The Committee authorised the Chairperson to sign and present the 5th preliminary Report to the House during the forth coming Session of the Haryana Vidhan Sabha.

Confirmation of Proceedings

The Committee of privileges confirm the proceedings of the meetings of the Committee of privileges held on 2nd September, 2003, 3rd September, 2003, 9th September, 2003, 16th September, 2003, 22nd September, 2003, 30th September, 2003, 7th October, 2003, 16th October, 2003, 20th October, 2003, 25th October, 2003, 31st October, 2003, 5th November, 2003, 11th November, 2003, 9th December, 2003, 16th December, 2003, 23rd December, 2003, 26th December, 2003, 6th January, 2004 and 13th January, 2004.

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55.	17th February, 2004	9	<p>The Committee partly examined, considered and discussed the issues in regard to the alleged breach of privileges against Sarvshri Jai Parkash Barwala, Dharambir Singh, Karan Singh Dalal, Dr. Raghubir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.</p> <p>The Committee decided to undertake a study tour to Jaipur, Mount Abu, Barmer, Jaisalmer and Bikaner (Rajasthan) from 3rd March, 2004 to 13th March, 2004.</p> <p>The Committee also decided to hold its own meetings at Udaipur on 6th March, 2004, Mount Abu on 8th March, 2004, Jaisalmer on 11th March, 2004 and Bikaner on 13th March, 2004 respectively.</p>
56.	24th February, 2004	4	The meeting adjourned for want of quorum.
57.	3rd March, 2004	7	<p>The Committee partly examined, considered and discussed the evidence on record with regard to alleged breach of privileges against Sarvshri Jai Parkash Barwala, Dharambir Singh, Karan Singh Dalal, Dr. Raghubir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.</p> <p>After conclusion of the agenda fixed for today the Committee proceed on tour to Rajasthan.</p>
58.	6th March, 2003	9	The Committee partly examined, considered and discussed the evidence on record.
59.	8th March, 2004	9	The Committee partly examined, considered and discussed the evidence on record.
60.	11th March, 2004	9	The Committee partly examined, considered and discussed the evidence on record.
61.	13th March, 2004	8	The Committee reviewed the discussion held at Udaipur, Mount Abu, Jaisalmer, Bikaner, on 6th, 8th, 11th and 13th March, 2004.
62.	19th March, 2004	6	The Committee considered the pending privileges issues against Sarvshri Jai Parkash Barwala, Dharambir Singh, Karan Singh Dalal, Dr. Raghubir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.

1-	2	3	4
63.	24th March, 2004	5	The Committee considered the pending Privileges issues against Sarvshri Jai Parkash Barwala, Dharambir Singh, Karan Singh Dalal, Dr. Raghbir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.
64.	31st March, 2004	5	The Committee considered the pending Privileges issue against Sarvshri Jai Parkash Barwala, Dharambir Singh, Karan Singh Dalal, Dr. Raghbir Singh Kadian, Capt. Ajay Singh Yadav and Jagjit Singh Sangwan, M.L.As.

HOUSE COMMITTEE

1. The House Committee for the year 2003-2004, consisting of the Deputy Speaker as Ex-officio Chairperson and three members was nominated by the Hon'ble Speaker on 9th April, 2003 and thereafter, a member and a special invitee were nominated to serve the Committee.

2. Shri Gopi Chand Gahlot, Deputy Speaker, was the Ex-officio Chairperson of the House Committee.

3. The Committee held 46 meetings, excluding seven in which the business could not be transacted for want of quorum.

4. The names of the Members and number of meetings attended by each of them are given in the following table :—

Sr. No.	Name of the Member	Number of meetings attended
1.	Shri Gopi Chand Gahlot, Deputy Speaker	21
2.	Shri Udai Bhan, M.L.A.	48
3.	Shri Ram Kuwar Saini, M.L.A.	18
4.	Shri Moola Ram, M.L.A.	23
*5.	Shri Ramesh Rana, M.L.A.	29
	Special Invitee	
**1.	Shri Daryao Singh, M.L.A.	18

* Shri Ramesh Rana, M.L.A. nominated on 5th June, 2003 as a Member to serve the House Committee for the remaining period of the year 2003-2004.

** Shri Daryao Singh, M.L.A. nominated on 5th August, 2003 as a Special Invitee to serve the House Committee for the remaining period of the year 2003-2004.

5. The date of meeting held, the number of the Members present and business transacted at each meeting are given below :—

Sr. No.	Date of meeting	Number of members present	Business transacted
1	2	3	4
1.	18th April, 2003	1	The meeting adjourned for want of quorum.
2.	23rd April, 2003	3	(i) Hon'ble Deputy Speaker, Ex-officio Chairperson of the House Committee welcomed the members of the Committee and explained its scope and functions.

1	2	3	4
			(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
3.	29th April, 2003	2	The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and flats.
4.	22nd May, 2003	2	The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and flats.
5.	27th May, 2003	4	(i) The Committee discussed the various steps to be taken for the improvement of the M.L.As. Hostel and flats. (ii) The Committee decided to undertake a tour to the State of Utranchal w.e.f. 9th June, 2003 to 16th June, 2003.
6.	2nd June, 2003	1	The meeting adjourned for want of quorum.
7.	9th June, 2003 (New Delhi)	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the tour programme which is to be undertaken.
8.	10th June, 2003 (Nanital)	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
9.	13th June, 2003 (Badrinath)	2	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.

1	2	3	4
10.	14th June, 2003 (Kedarnath)	2	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
11.	16th June, 2003	3	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
12.	18th June, 2003	4	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Hon'ble Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As. Hostel and Flats.</p>
13.	25th June, 2003	2	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Hon'ble Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of Haryana M.L.As. Hostel and Flats.</p>
14.	1st July, 2003	4	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Hon. Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee expressed its heartfelt condolence on the sad and untimely demise of Shri Gaje Singh Kadian, father of Shri Satbir Singh Kadian, Hon.</p>

1	2	3	4
			<p>Speaker, Haryana Vidhan Sabha on 10th June, 2003. The Committee decides to send its heartfelt condolence to the members of the beraved family.</p> <p>(iii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p> <p>(iv) Endst. No. 167 dated 20th May, 2003 received from the Engineer-in-Chief, Haryana P.W.D. B.&R. Branch, Chandigarh regarding installation of A.Cs. in the Haryana M.L.As. Hostel placed before the Committee. The Committee noted the contents thereof.</p>
15.	8th July, 2003	4	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
16.	14th July, 2003	3	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
17.	22nd July, 2003	2	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
18.	29th July, 2003	3	The Committee discussed the matter regarding allotment of M.L.As. Flats, servant quarters and motor garages and extended the date for inviting applications from the eligible Hon. members of Haryana Vidhan Sabha for the allotment of five vacant M.L.As. Flats alongwith motor garages and servant quarters upto 8th August, 2003 by draw of lots.

1	2	3	4
19.	6th August, 2003	2	<p>(i) Request of Shri Rajinder Singh Bisla M.L.A. for change of his M.L.A. Flat No. 105 to M.L.A. No. 106 was placed before the Committee. The Committee decided that request of Hon. member may be acceded to and put up to the Hon. Speaker for his kind orders.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
20.	11th August, 2003	1	The meeting adjourned for want of quorum.
21.	18th August, 2003	2	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
22.	25th August, 2003	3	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
23.	28th August, 2003	1	The meeting adjourned for want of quorum.
24.	3rd September, 2003	3	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p> <p>(iii) The Committee considered the matter regarding the allotment of flats and desired that the date for inviting applications for the purpose be extended upto 12th September, 2003.</p> <p>(iv) The Committee allotted rooms in the Haryana M.L.As. Hostel to the M.L.As. for ensuing September, 2003 Session.</p>

1	2	3	4
25.	15th September, 2003	4	<p>(i) Endst. No. 72-W-77/329-30/W1 dated 1st September, 2003 received from the Engineer-in-Chief, Haryana P.W.D. B.&R. Branch, Chandigarh regarding colour T.V. to be installed in the rooms of the Haryana M.L.As. Hostel was placed before the Committee. The Committee noted the contents.</p> <p>(ii) Memo. No. 42/2/2003-1 B&R (W), dated 22nd July, 2003 received from the Commissioner and Secy. to Government Haryana, Public Works (B&R) Department regarding rejection of the case of installation of 20 Nos. A.Cs. in the rooms of Haryana M.L.As. Hostel <i>vide</i> phase-II was placed before the Committee. The Committee desired that case may be back referred to the Engineer-in-Chief, Haryana P.W.D. B.&R. Branch with suitable directions.</p> <p>(iii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p> <p>(iv) The Committee decided to undertake a tour to the States of Gujarat, Maharashtra and Goa, <i>w.e.f.</i> 7th October, 2003 to 20th October, 2003.</p>
26.	29th September, 2003	5	<p>The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
27.	6th October, 2003	5	<p>The Committee allotted 5 M.L.As. Flats to the M.L.As. by draw of lots.</p>
28.	7th October, 2003 (New Delhi)	4	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee framed the questionnaire to be discussed with the Sister Committee during its tour to the State of Gujarat, Maharashtra and Goa <i>w.e.f.</i> 7th October, 2003 to 20th October, 2003.</p>

1	2	3	4
29.	9th October, 2003 (Gandhi Nagar)	3	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Chairperson and the members of the House Committee, Gujarat Legislative Assembly welcomed the visiting Committee by presenting them bouquets. The Counterparts of both the Committees discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats. The Committee also discussed the matters of common interest and other procedural matters.</p> <p>In the end, the Chairperson, of House Committee, Haryana Legislative Assembly on his behalf and on behalf of other members of the Committee thanked the Chairperson for making nice arrangements for their stay at Ahamdabad and also invite the House Committee, Maharashtra Legislative Assembly to make a visit to the State of Haryana.</p>
30.	11th October, 2003 (Veraval, Gujarat)	3	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee reviewed the discussion held with the sister Committee of Gujarat Legislative Assembly.</p>
31.	12th October, 2003 (Dwarkaji)	3	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>

1	2	3	4
32.	14th October, 2003 (Mumbai)	4	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
33.	16th October, 2003 (Panaji)	4	The Committee discussed with the Secretary, Goa Legislative Assembly on the matters of common interest and other procedural matters. The Chairperson, House Committee, Haryana Legislative Assembly on his behalf and on behalf of other members of the Committee thanked the Secretary for making nice arrangements for their stay at Panaji.
34.	20th October, 2003 (New Delhi)	3	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee reviewed the discussion held at Gujarat, Maharashtra and Goa on 9th October, 2003, 14th October, 2003 and 16th October, 2003 respectively.</p>
35.	23rd October, 2003	2	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
36.	28th October, 2003	2	<p>(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.</p> <p>(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.</p>
37.	5th November, 2003	1	The meeting adjourned for want of quorum.
38.	11th November, 2003	5	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.

1	2	3	4
39.	17th November, 2003	1	The meeting adjourned for want of quorum.
40.	2nd December, 2003	2	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
41.	8th December, 2003	3	(i) In the absence of the Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
42.	12th December, 2003 (New Delhi)	4	(i) In the absence of the Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the matter regarding facilities are being provided to the M.L.As.
43.	16th December, 2003	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker) Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
44.	23rd December, 2003	6	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
45.	30th December, 2003	4	The Ex-officio Chairperson desired to postpone the oral examination of the Chief Engineer, U.T., Chandigarh and Engineer-in-Chief, P.W.D. (B.&R.) Haryana, Chandigarh.
46.	7th January, 2004	5	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
47.	14th January, 2004	5	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting.

1	2	3	4
			(ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
48.	20th January, 2004	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Udai Bhan, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
49.	28th January, 2004	3	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
50.	3rd February, 2004	1+1(Spl. Invitee)	The Committee adjourned for want of quorum.
51.	9th March, 2004	2	The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats..
52.	16th March, 2004 (New Delhi)	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Ram Kumar Saini, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.
53.	24th March, 2004	3	(i) In the absence of Ex-officio Chairperson (Shri Gopi Chand Gahlot, Deputy Speaker), Shri Moola Ram, a member of the Committee was chosen to preside over the meeting. (ii) The Committee discussed the various steps to be taken for the improvement of M.L.As. Hostel and Flats.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

LIBRARY COMMITTEE

The Committee consisting of six Members was nominated by the Hon'ble Speaker on 9th April, 2003 for the year 2003-2004. Smt. Vidya Beniwal, a member of the Committee was appointed as Chairperson.

The names of the members, of the Committee and the No. of the meetings attended by each of them out of the total No. 49 meetings held during the period under review are given below :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Smt. Vidya Beniwal, Chairperson	49
2.	Sari Jai Parkash Barwala, Member	37
3.	Sari Balbir Pal Shah, Member	23
4.	Sari Deena Ram, Member	35
5.	Sari Hamid Hussain, Member	18
6.	Sari Jarnail Singh, Member	38

The Committee selected the publications on different subjects. The value of publications purchased during the year 2003-2004 including the cost of Newspapers/magazines etc. was Rs. 1,83,532/-. In addition to it, Govt. Publication worth Rs. 8000/- were also purchased.

Meetings held and Business Transacted

Details regarding the dates of meetings held, number of members present and business transacted in each meetings are as given below :—

Sr. No.	Date	Number of the Members	Business Transacted
1	2	3	4
1.	17th April, 2003	3	1. The Committee decided that like that of previous year the book in English, Hindi, Punjabi & Urdu etc. on different subjects be purchased for the use of Library on basis of discount recommended by the Good Offices Committee for the year 2003-2004. 2. The Committee desired that the existing newspapers/magazines/periodical being supplied at present be continued.

1	2	3	4
			3. The Committee expressed its great sorrow on the sad demise of Ch. Lila Krishan M.L.A. and stood for two minutes to observe peace of demise soul.
2.	24th April, 2003	1	No Quorum.
3.	29th April, 2003	2	The Committee selected 4 books for the use of Library.
4.	6th May, 2003	3	The Committee recommended to purchase 25 Book Shelves and 5 big steel almirahs for the use of Library.
5.	13th May, 2003	2	The Committee selected 6 books for the use of Library.
6.	22nd May, 2003	2	The Committee decided to purchase two magazines (Computer at Home & living digital) & 3 books for the use of Library.
7.	27th May, 2003	4	Books were placed before the Committee for selection but the Committee did not select any book.
8.	4th June, 2003	3	The Committee selected 5 books for the use of Library.
9.	10th June, 2003	3	The Committee selected 2 books for the use of Library.
10.	17th June, 2003	4	The Committee selected 5 books for the use of Library.
11.	24th June, 2003	3	Books were placed before the Committee for selection but the Committee did not select any book.
12.	2nd July, 2003	3	The Committee selected 3 books for the use of Library.
13.	8th July, 2003	3	Books were placed before the Committee for selection but the Committee did not select any book.
14.	15th July, 2003	4	The Committee selected one book for the use of Library.
15.	22nd July, 2003	3	The Committee selected 9 books for the use of Library.
16.	29th July, 2003	5	The Committee selected 4 books for the use of Library.

1	2	3	4
17.	5th August, 2003	5	Books were placed before the Committee for selection but the Committee did not select any book.
18.	11th August, 2003	4	The Committee selected 5 books for the use of Library.
19.	18th August, 2003	5	The Committee selected 10 books for the use of Library.
20.	26th August, 2003	5	The Committee selected 10 books for the use of Library.
21.	2nd September, 2003	5	Books were placed before the Committee for selection but the Committee did not select any book.
22.	16th September, 2003	4	The Committee selected 15 books for the use of Library.
23.	24th September, 2003	4	The Committee selected 9 books for the use of Library.
24.	30th September, 2003	6	Books were placed before the Committee for selection but the Committee did not select any book.
25.	7th October, 2003	4	The Committee selected 16 books for the use of Library.
26.	14th October, 2003	5	The Committee selected 7 books for the use of Library.
27.	21st October, 2003	5	The Committee selected 5 books for the use of Library.
28.	28th October, 2003	3	The Committee selected 3 books for the use of Library.
29.	3rd November, 2003	3	The Committee selected 2 books for the use of Library.
30.	5th November, 2003 (New Delhi)	3	Various steps to be taken for the improvement of Library.
31.	11th November, 2003	5	The Committee selected one book (Vol. 121 to 150) for the use of Library.
32.	18th November, 2003	5	The Committee selected 3 books for the use of Library.
33.	25th November, 2003	2	The Committee selected 10 books for the use of Library.
34.	3rd December, 2003	4	The books were placed before the Committee for selection but the Committee did not select any book.

1	2	3	4
35.	9th December, 2003	5	The Committee selected 4 books for the use of Library.
36.	16th December, 2003	5	The Committee selected 2 books for the use of Library.
37.	23rd December, 2003	4	The books were placed before the Committee for selection but Committee did not select any book.
38.	30th December, 2003	6	The books were placed before the Committee for selection but Committee did not select any book.
39.	6th January, 2004	5	The books were placed before the Committee for selection but Committee did not select any book.
40.	13th January, 2004	6	The books were placed before the Committee for selection but Committee did not select any book.
41.	20th January, 2004	6	The Committee discussed the various steps to be taken for the improvement of Library.
42.	27th January, 2004	5	The books were placed before the Committee for selection but Committee did not select any book.
43.	3rd February, 2004	5	The books were placed before the Committee for selection but Committee did not select any book.
44.	24th February, 2004	4	The Books were placed before the Committee for selection but Committee did not select any book.
45.	3rd March, 2004	5	The books were placed before the Committee for selection but Committee did not select any book.
46.	9th March, 2004	5	The books were placed before the Committee for selection but Committee did not select any book.
47.	16th March, 2004	5	The books were placed before the Committee for selection but Committee did not select any book.
48.	23rd March, 2004	5	The books were placed before the Committee for selection but Committee did not select any book.
49.	31st March, 2004	4	The books were placed before the Committee for selection but Committee did not select any book.

COMMITTEE ON PETITIONS

(Under rule 303)

1. The Committee on Petitions for the 10th (September) Session, 2003 of the Tenth Vidhan Sabha was nominated in the month of 28th August, 2003 by the Hon'ble Speaker Under Rule 303 (1) of the Rule of Procedure and Conduct of Business in Haryana Legislative Assembly and notified on the 9th September, 2003.

2. Shri Gopi Chand Gahlot, Deputy Speaker was nominated as the Ex-officio Chairperson of the Committee.

3. The names of the Members of the Committee are given below :—

Sr. No.	Name of the Member	
1.	Shri Gopi Chand Gahlot, Deputy Speaker	Ex.-Officio Chairperson
2.	Shri Puran Singh Dabra, M.L.A.	Member
3.	Smt. Veena Chhibbar, M.L.A.	Member
4.	Shri Rajinder Singh Bisla, M.L.A.	Member
5.	Shri Zakir Hussain, M.L.A.	Member

4. Meeting held and Business transacted :—

The Committee did not held any meeting upto 8th February, 2004.

1. The Committee on Petitions for the 11th (February) Session, 2004 of the Tenth Vidhan Sabha was nominated in the month of 28th January, 2004 by the Hon'ble Speaker Under Rule 303(1) of the Rule of Procedure and Conduct of Business in the Haryana Legislative Assembly and notified on the 9th February, 2004.

2. Shri Gopi Chand Gahlot, Deputy Speaker was nominated as the Ex-Officio Chairperson of the Committee.

3. The names of the Members of the Committee are given below :—

Sr. No.	Name of the Member	
1.	Shri Gopi Chand Gahlot, Deputy Speaker	Ex.-Officio Chairperson
2.	Shri Puran Singh Dabra, M.L.A.	Member
3.	Smt. Veena Chhibbar, M.L.A.	Member
4.	Shri Jasbir Mallour, M.L.A.	Member
5.	Shri Zakir Hussain, M.L.A.	Member

4. Meeting held and Business transacted :—

The Committee did not held any meeting upto 31th March, 2004.

RULES COMMITTEE

The Committee consisting of seven Members of the Haryana Vidhan Sabha was nominated by the Speaker on the 9th April, 2003 *vide* notification No. HVS-LA-69/2003/26, dated the 9th April, 2003.

The Committee held only one meeting during the period under review. The names of Members and number of meetings attended by each of them are shown in the following table :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Satbir Singh Kadian, Speaker	1
	Ex-officio Chairperson	
2.	Shri Bhajan Lal, M.L.A.	—
3.	Shri Krishan Pal Gujar, M.L.A.	1
4.	Shri Rambir Singh, M.L.A.	—
5.	Shri Banta Ram, M.L.A.	—
6.	Rao Narendra Singh, M.L.A.	—
7.	Shri Om Parkash Jindal, M.L.A.	—

Business Transacted

The Hon'ble Speaker addressed the Committee in its meeting held on 28th April, 2003 and the Committee did not make any recommendations to amend or modify any rule of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Presentation of Report

No Report was presented to the House.

Proceedings

A record of proceedings of the meeting dated 28th April, 2003 of the Rules Committee has been kept in the Haryana Vidhan Sabha Secretariat.

BUSINESS ADVISORY COMMITTEE

The Business Advisory Committee which was nominated on 24th February, 2003, continued to function upto 22nd August, 2003 when a new Committee was nominated by the Hon'ble Speaker on the 23rd August, 2003 and notified *vide* Notification No. HVS-LA-37/2003/53, dated the 25th August, 2003.

The Committee which was nominated on 23rd August, 2003 held one meeting *i.e.* on 9th September, 2003. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitees are given below :—

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Satbir Singh Kadian, Speaker	1
2.	Shri Om Parkash Chautala, Chief Minister	1
3.	Shri Sampat Singh, Finance Minister	1
4.	Shri Dhirpal Singh, Town & Country Planning Minsiter	1
5.	Shri Bhupinder Singh Hooda, M.L.A., Leader of Opposition	1
6.	Shri Krishan Pal Gujar, M.L.A.	1
7.	Shri Ram Bhagat, M.L.A. Special Invitee Shri Gopi Chand Gahlot, Deputy Speaker	1

Report Presented

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 9th to 10th September, 2003 <i>i.e.</i> Obituary References ; Papers to be laid/re-laid on the Table of the House ; Presentation of four Preliminary Reports of the Committee of Privileges ; Official Resolution ; Presentation, Discussion and Voting on Excess Demands Over grants and Appropriation for the years 1999-2000 and 2000-2001 ; Presentation, Discussion & Voting on Supplementary Estimates for the year 2003-2004 (first instalment) and the Report of the Estimates Committee thereon ; The Haryana Appropriation Bill, 2003 in respect of Excess Demands Over Grants and Appropriations for the years 1999-2000 and 2000-2001 ; The Haryana Appropriation Bill, 2003 in respect of Supplementary Estimates for the year 2003-2004 (first instalment) and Legislative Business.	9th September, 2003.

The Committee which was nominated on 23rd August, 2003 continued to function upto 27th January, 2004 when a new Committee was nominated by the Hon'ble Speaker on the 28th January, 2004 and notified *vide* Notification No. HVS-LA-37/2004/2, dated 28th January, 2004.

The Committee which was nominated on 28th January, 2004 held one meeting *i.e.* on 9th February, 2004. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee are given below :—

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Satbir Singh Kadian, Speaker	1
2.	Shri Om Parkash Chautala, Chief Minister	1
3.	Shri Sampat Singh, Finance Minister	1
4.	Shri Dhirpal Singh, Town & Country Planning Minsiter	1
5.	Shri Bhupinder Singh Hooda, M.L.A., Leader of Opposition	1
6.	Shri Krishan Pal Gujar, M.L.A.	1
7.	Shri Ram Bhagat, M.L.A.	1
	Special Invitee	
	Shri Gopi Chand Gahlot, Deputy Speaker	—

Report Presented

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 9th to 13th February, 2004 and 16th to 17th February, 2004 <i>i.e.</i> Obituary References, Papers to be laid/re-laid on the Table of the House ; Presentation of four Preliminary Reports of the Committee of Privileges; Discussion on Governor's Address ; Presentation, Discussion and Voting on Supplementary Estimates for the year 2003-2004 (2nd instalment) and the Report of the Estimates Committee	9th February, 2004

Sr. No.	Subject matter	Date of Presentation
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thereon ; Resumption of Discussion on Governor's Address; Presentation of Assembly Committees Reports ; Resumption of Discussion on Governor's Address and Voting on Motion of Thanks ; Presentation of Budget Estimates for the year 2004-2005 ; General discussion on Budget Estimates for the year 2004-2005 ; Presentation of Reports of Assembly Committees ; Resumption of Discussion on Budget Estimates for the year 2004-2005 and reply by the Finance Minister thereon ; Discussion and Voting on Demands for Grants on Budget Estimates for the year 2004-2005 ; The Haryana Appropriation Bill in respect of Supplementary Estimates for the year 2003-2004 (2nd instalment) ; The Haryana Appropriation Bill in respect of Budget Estimates for the year 2004-2005 and Legislative Business.